

**Minutes of the Meeting No. 06/17 scheduled on 22.06.2016 (actually held on 08.07.2016) under the Chairmanship of Shri Ajay Kumar Srivastava, Jt. DGFT**

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The following Members of the Committee were present in the meeting:-

Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

The Committee first considered minutes of the NC Meeting No.05/17 for confirmation and confirmed and adopted the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations received from the concerned Technical Authority in the same case. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

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| Case No. M-72<br>NC No. 06/17<br>Dated 22.06.2016 (held on 08.07.2016) | M/s. Ajanta Offset & Packaging Ltd. Delhi<br>F. No. 01/83/50/904/AM08/DES-IV/Pt.<br>RLA. No. 05/24/040/383/AM08<br>Lic. No. 0510207291 dt.07.08.2007 |
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The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/23/2016-TSW dated 05.07.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-73<br>NC No. 06/17<br>Dated 22.06.2016 (held on 08.07.2016) | M/s. Ajanta Offset & Packaging Ltd. Delhi<br>F. No. 01/83/50/337/AM08/DES-IV/Pt.<br>RLA. No. 05/24/040/203/AM08<br>Lic. No. 0510221581 dt.04.06.2008 |
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The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 27.07.2016.

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| Case No. M-74<br>NC No. 06/17<br>Dated 22.06.2016 (held on 08.07.2016) | M/s. Ajanta Offset & Packaging Ltd. Delhi<br>F. No. 01/83/50/2055/AM08/DES-IV/Pt.<br>RLA. No. 05/24/040/829/AM08<br>Lic. No. 0510215374 dt.24.01.2008 |
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The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/23/2016-TSW dated 04.07.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

  
 Shri. AJAY KUMAR SRIVASTAVA  
 Joint DGFT  
 Directorate General of Foreign Trade  
 Ministry of Commerce  
 New Delhi

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| Case No. M-75<br>NC No. 06/17<br>Dated 22.06.2016 (held on<br>08.07.2016) | M/s. Ajanta Offset & Packaging Ltd. Delhi<br>F. No. 01/83/50/1072/AM07/DES-IV/Pt.<br>RLA. No. 05/24/040/987/AM07<br>Lic. No. 0510200280 dt.01.03.2007 |
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The Committee considered the case as per agenda and decided to ratify norms based on the written recommendation of Deptt. of IPP vide their U.O. No. 7/23/2016-TSW dated 04.07.2016, uploaded alongwith these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

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| Case No. M-76<br>NC No. 06/17<br>Dated 22.06.2016 (held on<br>08.07.2016) | M/s. Greenply Industries Ltd., Assam<br>F. No. 01/83/50/744/AM14/DES-IV<br>RLA. No. 02/24/40/079/AM14<br>Lic. No. 0210195844 dt. 31.10.2013 |
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The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 27.07.2016.

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| Case No. M-77<br>NC No. 06/17<br>Dated 22.06.2016 (held on<br>08.07.2016) | M/s. PI Industries Ltd., Udaipur<br>F. No. 01/83/50/297/AM16/DES-IV<br>RLA. No. 13/24/040/53/AM15<br>Lic. No. 1310047811 dt. 12.03.2015 |
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The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 27.07.2016.

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| Case No. M-78<br>NC No. 06/17<br>Dated 22.06.2016 (held on<br>08.07.2016) | M/s. ADI Finechem Ltd., Ahmedabad<br>F. No. 01/83/50/146/AM09/DES-IV<br>RLA. No. 08/24/40/149/AM08<br>Lic. No. 0810067303 dt. 21.09.2007 |
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The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 27.07.2016.

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| Case No. M-79<br>NC No. 06/17<br>Dated 22.06.2016 (held on<br>08.07.2016) | M/s. Neelikon Food Dyes & Chemicals Ltd., Mumbai<br>F. No. 01/83/50/705/AM14/DES-IV<br>RLA. No. 03/95/40/508/AM14<br>Lic. No. 0310752324 dt.04.10.2013 |
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The Committee considered the case as per agenda for enhancement of norms, in the meeting held on 08.07.2016. The Committee decided to enhance the norms approved in Meeting No. 11/83 dated 18.11.2015 without any other change as under:-

| Import item as per AA                                | Import items with quantity as per NC M. No.11/83 dt.18.11.15 | Import item recommended with quantity |
|------------------------------------------------------|--------------------------------------------------------------|---------------------------------------|
| Demap Aldehyde [4- (N,N-Diethylamino Salicyladehyde] | 0.5497 Kg                                                    | 0.6948 Kg                             |
| 2-Amino Phenol-4- Sulfoanamide                       | 0.5355 Kg                                                    | 0.6836 Kg                             |

  
 राजकुमार राजय कुमार RAJAY KUMARSTAVA  
 संयुक्त प्रमुख निदेशक / Joint DGFT  
 निदेशक, वाणिज्य प्रशासनिक विभाग  
 Directorate General of Foreign Trade  
 प्रमुख, निर्यात/Export, Ministry of Commerce  
 प्रमुख, निर्यात/Export, Ministry of Commerce



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| Cyano Acetamide | 0.2400 Kg | 0.336 Kg |
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-80<br>NC No. 06/17<br>Dated 22.06.2016 (held on 08.07.2016) | M/s. Neelikon Food Dyes & Chemicals Ltd., Mumbai<br>F. No. 01/83/50/340/AM14/DES-IV<br>RLA. No. 03/95/40/239/AM14<br>Lic. No. 0310739216 dt. 26.06.2013 |
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The Committee considered the case as per agenda for enhancement of norms, in the meeting held on 08.07.2016. The Committee decided to enhance the norms approved in Meeting No. 10/83 dated 21.10.2015 without any other change as under:-

| Import item as per AA                                | Import items with quantity as per NC M. No.10/83 dt.21.10.15 | Import item recommended with quantity |
|------------------------------------------------------|--------------------------------------------------------------|---------------------------------------|
| Demap Aldehyde [4- (N,N-Diethylamino Salicyladehyde] | 0.5497 Kg                                                    | 0.6948 Kg                             |
| 2-Amino Phenol-4- Sulfoanamide                       | 0.5355 Kg                                                    | 0.6836 Kg                             |
| Cyano Acetamide                                      | 0.2400 Kg                                                    | 0.336 Kg                              |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-81<br>NC No. 06/17<br>Dated 22.06.2016 (held on 08.07.2016) | M/s. Neelikon Food Dyes & Chemicals Ltd., Mumbai<br>F. No. 01/83/50/926/AM14/DES-IV<br>RLA. No. 03/95/40/782/AM14<br>Lic. No. 0310765253 dt. 09.01.2014 |
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The Committee considered the case as per agenda for enhancement of norms, the meeting held on 08.07.2016. The Committee decided to enhance the norms approved in Meeting No. 05/83 dated 04.06.2014 without any other change as under:-

| Import item as per AA                                | Import items with quantity as per NC M. No. 05/83 dt.04.06.14 | Import item recommended with quantity |
|------------------------------------------------------|---------------------------------------------------------------|---------------------------------------|
| Demap Aldehyde [4- (N,N-Diethylamino Salicyladehyde] | 0.5497 Kg                                                     | 0.6948 Kg                             |
| 2-Amino Phenol-4- Sulfoanamide                       | 0.5355 Kg                                                     | 0.6836 Kg                             |
| Cyano Acetamide                                      | 0.2400 Kg                                                     | 0.336 Kg                              |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-82<br>NC No. 06/17<br>Dated 22.06.2016 (held on 08.07.2016) | M/s. Neelikon Food Dyes & Chemicals Ltd., Mumbai<br>F. No. 01/83/50/40/AM14/DES-IV<br>RLA. No. 03/95/40/751/AM15<br>Lic. No. 0310792134 dt. 18.12.2014 |
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The Committee considered the case as per agenda for enhancement of norms, the meeting held on 08.07.2016. The Committee decided to enhance the norms approved in Meeting No. 09/83 dated 30.09.2015 without any other change as under:-

| Import item as per AA                                | Import items with quantity as per NC M. No. 09/83 dt.30.09.15 | Import item recommended with quantity |
|------------------------------------------------------|---------------------------------------------------------------|---------------------------------------|
| Demap Aldehyde [4- (N,N-Diethylamino Salicyladehyde] | 0.5497 Kg                                                     | 0.6948 Kg                             |
| 2-Amino Phenol-4- Sulfoanamide                       | 0.5355 Kg                                                     | 0.6836 Kg                             |
| Cyano Acetamide                                      | 0.2400 Kg                                                     | 0.336 Kg                              |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-83<br>NC No. 06/17<br>Dated 22.06.2016 (held on<br>08.07.2016) | M/s. Sterling Auxiliaries Pvt. Ltd., Mumbai<br>F. No. 01/83/50/946/AM13/DES-IV/Pt<br>RLA. No. 03/95/40/837/AM13<br>Lic. No. 0310722507 dt. 31.01.2013 |
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/64/2013-CH-II dated 28.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-84<br>NC No. 06/17<br>Dated 22.06.2016 (held on<br>08.07.2016) | M/s. Galaxy Surfactants Ltd. Raigad<br>F. No. 01/83/171/76/AM17/DES-IV<br>RLA. No. 03/94/39/09/AM13<br>Lic. No. 0310723802 dt. 12.02.2013 |
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The Committee considered the case as per agenda. Committee decided to defer the case for comments awaited from Deptt. of IPP. The case is re-listed for 27.07.2016.

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| Case No. M-85<br>NC No. 06/17<br>Dated 22.06.2016 (held on<br>08.07.2016) | M/s. Sudarshan Chemical Industries Ltd., Pune<br>F. No. 01/83/50/723/AM14/DES-IV<br>RLA. No. 31/83/40/115/AM14<br>Lic. No. 3110060623 dt.07.10.2013 |
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The Committee considered the case as per agenda. Committee decided to defer the case to examine the request of the firm. The case is re-listed for 27.07.2016.

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| Case No. M-86<br>NC No. 06/17<br>Dated 22.06.2016 (held on<br>08.07.2016) | M/s. Vishnu Chemicals Ltd., Hyderabad<br>F. No. 01/83/50/711/AM16/DES-IV<br>RLA. No. 09/24/40/410/AM16<br>Lic. No. 0910062711 dt.12.10.2015 |
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*Arjun*  
 Arjun Kishan Bhatnagar  
 Joint DGFT  
 Director General of Foreign Trade  
 Ministry of Commerce  
 New Delhi

The Committee considered the case as per agenda for allow 'Petroleum Coke' and delete the items of import i.e. "Anthracite Coal & Steam Coal" which was allowed the same in addition to 'Petroleum Coke', in the meeting held on 08.07.2016. The Committee decided to allow 'Petroleum Coke' subject to 3% of FOB value of export as per "General Note on Fuel" and delete the items of import i.e. "Anthracite Coal & Steam Coal" approved in Meeting No. 17/83 dated 23.03.2016 without any other change.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-87<br>NC No. 06/17<br>Dated 22.06.2016 (held on<br>08.07.2016) | M/s. Oren Hydrocarbons Pvt. Ltd., Chennai<br>F. No. 01/83/50/911/AM14/DES-IV<br>RLA. No. 04/24/40/189/AM14<br>Lic. No. 0410154452 dt.21.01.2014 |
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The Committee considered the case as per agenda, in the meeting held on 08.07.2016, the Committee took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-88<br>NC No. 06/17<br>Dated 22.06.2016 (held on<br>08.07.2016) | M/s. K. Patel Chemo Pharma Pvt. Ltd., Gujarat<br>F. No. 01/83/50/622/AM16/DES-IV<br>RLA. No. 03/94/40/214/AM16<br>Lic. No. 0310797260 dt.15.07.2015 |
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/37/2008-CH-II dated 27.12.2011 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-89<br>NC No. 06/17<br>Dated 22.06.2016 (held on<br>08.07.2016) | M/s. Devanshi Dyestuff, Gujarat<br>F. No. 01/83/50/181/AM17/DES-IV<br>RLA. No. 03/94/40/822/AM16<br>Lic. No. 0310802009 dt.22.01.2016 |
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/45/2008-CH-II dated 02.02.2010 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

  
 जय कुमार / JAY KUMARSTAVA  
 जयपुरा निदेशक / Joint DGFT  
 निदेशक, बाह्य व्यापार  
 Directorate General of Foreign Trade  
 जयपुरा निदेशक, व्यापार, वाणिज्य  
 जयपुरा निदेशक / Joint DGFT

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| Case No. M-90<br>NC No. 06/17<br>Dated 22.06.2016 (held on 08.07.2016) | M/s. JK Paras Polycoats Ltd., New Delhi<br>F. No. 01/83/50/707/AM15/DES-IV<br>RLA. No. 05/23/40/292/AM15<br>Lic. No. 0510391463 dt.07.10.2014 |
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The Committee considered the case as per agenda, in the meeting held on 08.07.2016, the Committee took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-91<br>NC No. 06/17<br>Dated 22.06.2016 (held on 08.07.2016) | M/s. Chemico Chemicals Pvt. Ltd., Ghaziabad<br>F. No. 01/83/50/568/AM16/DES-IV<br>RLA. No. 05/23/40/141/AM16<br>Lic. No. 0510394883 dt.13.07.2015 |
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The Committee considered the case as per agenda for amendment in description of import item and enhance the quantity, in the meeting held on 08.07.2016. The Committee decided to amend the description of import item and enhance the quantity approved in Meeting No. 03/83 dated 11.05.2016 without any other change as under:-

| Import item as per AA                                                                                     | Import items with quantity as per NC M. No. 03/83 dt. 11.05.16               | Import item recommended with quantity                                                                                                                                                                     |
|-----------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Antimony Concentrate (55% to 62% of Sb content on dry basis) & material weight including moisture 7% -10% | Antimony Concentrate (containing 55% to 62% of Antimony contents) – 1.62 Kg. | Antimony Concentrate (55% to 62% of Sb content on dry basis) & material weight including moisture 7%-10% - 1.733 Kg. Subject to condition that import item should contain minimum 7% of moisture content. |

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-92<br>NC No. 06/17<br>Dated 22.06.2016 (held on 08.07.2016) | M/s. Chemico Chemicals Pvt. Ltd., Ghaziabad<br>F. No. 01/83/50/01/AM17/DES-IV<br>RLA. No. 05/23/40/553/AM16<br>Lic. No. 0510398093 dt.31.03.2016 |
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The Committee considered the case as per agenda for amendment in description of import item and enhance the quantity, in the meeting held on 08.07.2016. The Committee decided to amend the description of import item and enhance the quantity approved in Meeting No. 03/83 dated 11.05.2016 without any other change as under:-

| Import item as per AA                        | Import items with quantity as per NC M. No. 03/83 dt. 11.05.16 | Import item recommended with quantity                                                          |
|----------------------------------------------|----------------------------------------------------------------|------------------------------------------------------------------------------------------------|
| Antimony Concentrate (Sb content 55% to 62%) | Antimony Concentrate containing 55% to                         | Antimony Concentrate (Sb content 55% to 62%) with H <sub>2</sub> O 7% to 10% (water content) - |

*[Signature]*  
 Director, Central Board of Secondary Education  
 Ministry of Education, Government of India  
 New Delhi

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| with H <sub>2</sub> O 7% to 10%<br>(water content) | 62% of Sb content –<br>1.237 Kg | 1.32 Kg. Subject to condition that import item<br>should contain minimum 7% of moisture<br>content. |
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No. M-93<br>NC No. 06/17<br>Dated 22.06.2016 (held on<br>08.07.2016) | M/s. Cookson India Pvt. Ltd., Chennai<br>F. No. 01/83/50/245/AM16/DES-IV<br>RLA. No. 04/24/40/18/AM15<br>Lic. No. 0410160223 dt.04.03.2015 |
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The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO.No.7/19/2011-TSW dated 29.03.2011 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade  
New Delhi -0**

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**Para 4.7 Decision**

**MEETING NUMBER : 6/83-ALC1/2016 MEETING DATE : 22.06.2016**

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|---|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------|-------------------------------------------|----------------------|
| 1 | Case No.:21/44/83-ALC1/2011                                                                                                                                                     | Party Name:INDIAN TECHNOMAC CO.LTD. | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Rejected |
|   | HQ File :01/83/050/00766/AM12/                                                                                                                                                  | RLA File :05/23/040/00285/AM12/     | Lic.No/Date:0510307112<br>03.11.2011      | Defer Date:          |
|   | Decision :The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by Deptt. of IPP on 10.06.2016. |                                     |                                           |                      |

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| 2 | Case No.:5/40/83-ALC1/2012                                                                                                                                                                                                                                                                                                   | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|   | HQ File :01/83/050/00742/AM13/                                                                                                                                                                                                                                                                                               | RLA File :17/24/040/00044/AM13/        | Lic.No/Date:1710005129<br>31.10.2012      | Defer Date:          |
|   | Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.                   |                                        |                                           |                      |
|   | This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. |                                        |                                           |                      |
|   | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                       |                                        |                                           |                      |

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| 3 | Case No.:13/5/83-ALC1/2014                                                                                                                                                                                                                                                                                                   | Party Name:ANISH CHEMICALS      | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|   | HQ File :01/83/050/00130/AM15/                                                                                                                                                                                                                                                                                               | RLA File :24/24/040/00026/AM14/ | Lic.No/Date:2410040618<br>15.01.2014      | Defer Date:          |
|   | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.                  |                                 |                                           |                      |
|   | This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. |                                 |                                           |                      |
|   | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of                                                                                                                                                                                                                                        |                                 |                                           |                      |

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| Case No.:13/3/83-ALC1/2014     | Party Name:BASIC WATER NEEDS INDIA PRIVATE LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
| HQ File :01/83/050/00035/AM15/ | RLA File :25/24/040/00010/AM14/                    | Lic.No/Date:2510004275<br>27.02.2014      | Defer Date:          |

5 Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 7 | Case No.:1/5/83-ALC1/2014      | Party Name:KMB TRADING CORPORATION P LTD, | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|   | HQ File :01/83/050/00118/AM15/ | RLA File :32/24/040/00029/AM14/           | Lic.No/Date:3210074173<br>19.03.2014      | Defer Date:27.07.2016 |



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| Case No.:7/2/83-ALC1/2014      | Party Name:MATANGI INDUSTRIES   | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
| HQ File :01/83/050/00007/AM15/ | RLA File :08/24/040/00553/AM14/ | Lic.No/Date:0810130211<br>01.04.2014      | Defer Date:          |

9 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No.:80/6/83-ALC1/2015     | Party Name:DEEP POLYMERS PRIVATE LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
| HQ File :01/83/050/00411/AM16/ | RLA File :08/24/040/00015/AM15/          | Lic.No/Date:0810131124<br>07.05.2014      | Defer Date:          |

10 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on

account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No.:10/12/83-ALC1/2015    | Party Name:INDIA GLYCOLS LTD.,  | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
| HQ File :01/83/050/00738/AM16/ | RLA File :05/23/040/00059/AM15/ | Lic.No/Date:0510387208<br>23.05.2014      | Defer Date:          |

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No.:1/7/83-ALC1/2014         | Party Name:RUBAMIN LTD.            | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case<br>Approved |
| HQ File<br>:01/83/050/00133/AM15/ | RLA File<br>:34/24/040/00022/AM15/ | Lic.No/Date:3410040253<br>12.06.2014      | Defer Date:             |

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No.:2/7/83-ALC1/2014       | Party Name:ASTRON PACKAGING LTD | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
| HQ File :01/83/050/00134/AM15 / | RLA File :08/24/040/00109/AM15/ | Lic.No/Date:081013233<br>1<br>13.06.2014  | Defer Date:          |

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No.:22/13/83-ALC1/2014    | Party Name:MEGHMANI ORGANICS LTD | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
| HQ File :01/83/050/00429/AM15/ | RLA File :08/24/040/00118/AM15/  | Lic.No/Date:0810132532<br>30.06.2014      | Defer Date:          |

14 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No.:72/17/83-ALC1/2014    | Party Name:WENDT (INDIA) LIMITED, | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
| HQ File :01/83/050/00682/AM15/ | RLA File :07/21/040/00271/AM15/   | Lic.No/Date:0710105464<br>30.06.2014      | Defer Date:          |

15 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 16 | Case No.:1/9/83-ALC1/2014                                                                                                                                                                      | Party Name:RUBAMIN LTD.         | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00228/AM15/                                                                                                                                                                 | RLA File :34/24/040/00089/AM15/ | Lic.No/Date:3410040365<br>14.07.2014      | Defer Date:          |
|    | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA |                                 |                                           |                      |

  
 श्री जय शिवराज JAY SHRIVASTAVA  
 संयुक्त सचिव/ Joint DGT  
 निर्यात विभाग, परमिट विभाग  
 Directorate General of Foreign Trade  
 निर्यात विभाग/ Dept. of Commerce  
 नई दिल्ली/ New Delhi

would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 17 | Case No.:5/13/83-ALC1/2014                                                                                                                                                                            | Party Name:CATERPILLAR SIGNS PVT LTD | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00412/AM15/                                                                                                                                                                        | RLA File :08/24/040/00144/AM15/      | Lic.No/Date:0810132685<br>14.07.2014      | Defer Date:27.07.2016 |
|    | Decision :The Committee considered the case as per agenda and decided the F.No.7/4/2015-TSW of DIPP is forward to Deptt. of C&PC (Chem Div) for their comments. The case is re-listed for 27.07.2016. |                                      |                                           |                       |

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| 18 | Case No.:8/17/83-ALC1/2014                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:ARTEK SURFIN CHEMICALS LIMITED. | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00618/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :03/94/040/00322/AM15/            | Lic.No/Date:0310786774<br>14.07.2014      | Defer Date:          |
|    | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                            |                                           |                      |

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| 19 | Case No.:27/17/83-ALC1/2014                                                       | Party Name:COLORCON ASIA PRIVATE LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00637/AM15/                                                    | RLA File :17/24/040/00005/AM15/          | Lic.No/Date:1710005882<br>17.07.2014      | Defer Date:27.07.2016 |
|    | Decision :Comments awaited from Deptt. of IPP. The case re-listed for 27.07.2016. |                                          |                                           |                       |

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| 20 | Case No.:38/13/83-ALC1/2014    | Party Name:BEE CHEMS            | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00445/AM15/ | RLA File :06/24/040/00015/AM15/ | Lic.No/Date:0610037863<br>31.07.2014      | Defer Date:          |

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| Case No.:54/17/83-ALC1/2014    | Party Name:OMKAR SPECIALITY CHEMICALS LIMITED                                                                                                                                                                                                                                                                                | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
| HQ File :01/83/050/00664/AM15/ | RLA File :03/95/040/00381/AM15/                                                                                                                                                                                                                                                                                              | Lic.No/Date:0310787635<br>05.08.2014      | Defer Date:          |
| 22                             | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.                  |                                           |                      |
|                                | This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. |                                           |                      |
|                                | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                       |                                           |                      |

  
 श्री जय शिवराज JAY SHRIVASTAVA  
 संयुक्त सचिव/ Joint DGT  
 निर्यात विभाग, परमिट विभाग  
 Directorate General of Foreign Trade  
 निर्यात विभाग/ Dept. of Commerce  
 नई दिल्ली/ New Delhi

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| Case No.:10/17/83-ALC1/2014    | Party Name:JJ.PLASTALLOY PVT. LTD.,                                                                                                                                                                                                                                                                                          | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
| HQ File :01/83/050/00620/AM15/ | RLA File :15/24/040/00010/AM15/                                                                                                                                                                                                                                                                                              | Lic.No/Date:1510022022<br>12.09.2014      | Defer Date:          |
| 25                             | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.                  |                                           |                      |
|                                | This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. |                                           |                      |
|                                | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                       |                                           |                      |

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|    | Case No.:71/17/83-ALC1/2014                                                                                                                                                                    | Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD., | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
| 26 | HQ File :01/83/050/00681/AM15/                                                                                                                                                                 | RLA File :33/24/040/00009/AM15/                 | Lic.No/Date:3310030075<br>15.09.2014      | Defer Date:          |
|    | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA |                                                 |                                           |                      |

  
 श्री जय शिवराज JAY SHRIVASTAVA  
 संयुक्त सचिव/ Joint DGT  
 निर्यात विभाग, परमिट विभाग  
 Directorate General of Foreign Trade  
 निर्यात विभाग/ Dept. of Commerce  
 नई दिल्ली/ New Delhi







Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 30 | Case No.:1/13/83-ALC1/2014                                                                                                                                                                                                                                                                                                                                                                          | Party Name:SATYAM POLY PLAST    | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00408/AM15/                                                                                                                                                                                                                                                                                                                                                                      | RLA File :13/24/040/00027/AM15/ | Lic.No/Date:1310047678<br>30.10.2014      | Defer Date:          |
|    | Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/51/2010-PC-II dated 14.08.2014 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. |                                 |                                           |                      |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                                              |                                 |                                           |                      |

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| 31 | Case No.:61/19/83-ALC1/2014                                                       | Party Name:SBL COLORTECH PRIVATE LIMITED., | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00837/AM15/                                                    | RLA File :03/95/040/00571/AM15/            | Lic.No/Date:0310790631<br>30.10.2014      | Defer Date:27.07.2016 |
|    | Decision :Comments awaited from Deptt. of IPP. The case re-listed for 27.07.2016. |                                            |                                           |                       |

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| 32 | Case No.:63/13/83-ALC1/2014                                                                                                                                                                                                                                                                                                  | Party Name:MODERN INSECTICIDES LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00470/AM15/                                                                                                                                                                                                                                                                                               | RLA File :30/24/040/00036/AM15/        | Lic.No/Date:3010103215<br>31.10.2014      | Defer Date:          |
|    | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.                  |                                        |                                           |                      |
|    | This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. |                                        |                                           |                      |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                       |                                        |                                           |                      |

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| 33 | Case No.:79/13/83- | Party Name:KHYATI | Meet No/Date:6/83- | Status:Case |
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*[Signature]*  
 Director, Directorate of Foreign Trade  
 Directorate General of Foreign Trade  
 New Delhi

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| Case No.:39/15/83-ALC1/2014    | Party Name:JAI SHREE RASAYAN UDYOG LTD | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
| HQ File :01/83/050/00535/AM15/ | RLA File :05/23/040/00294/AM15/        | Lic.No/Date:0510391892<br>07.11.2014      | Defer Date:          |

34 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No.:74/17/83-ALC1/2014                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:LAKELAND CHEMICALS (INDIA) LTD. | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
| HQ File :01/83/050/00684/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :03/95/040/00175/AM15/            | Lic.No/Date:0310790985<br>12.11.2014      | Defer Date:          |
| <p>Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                            |                                           |                      |

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|    | Case No.:12/2/83-ALC1/2015                                                                                          | Party Name:INDIAN OXIDES & CHEMICALS LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
| 36 | HQ File :01/83/050/00085/AM16/                                                                                      | RLA File :31/83/040/00178/AM15/              | Lic.No/Date:3110065111<br>28.11.2014      | Defer Date:          |
|    | Decision :The Committee considered the case as per agenda and decided to withdrawn the case as desired by the firm. |                                              |                                           |                      |

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| 37 | Case No.:35/1/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:E I DUPONT INDIA PVT LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00884/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File :34/24/040/00202/AM15/         | Lic.No/Date:3410040743<br>01.12.2014      | Defer Date:          |
|    | <p>Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&amp;PC(Chem. Div) vide their UO.No.15022/13/2013/-CH-II dated 12.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                         |                                           |                      |

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| Case No.:1/15/83-ALC1/2014     | Party Name:VIC INDUSTRIES,                                                                                                                                                                                                                                                                                                   | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
| HQ File :01/83/050/00497/AM15/ | RLA File :17/24/040/00136/AM15/                                                                                                                                                                                                                                                                                              | Lic.No/Date:1710005991<br>02.12.2014      | Defer Date:          |
| 38                             | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.                  |                                           |                      |
|                                | This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. |                                           |                      |
|                                | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                       |                                           |                      |

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| 39 | Case No.:2/15/83-ALC1/2014                                                                  | Party Name:SUDEEP PHARMA LTD.,  | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00498/AM15/                                                              | RLA File :34/24/040/00144/AM15/ | Lic.No/Date:3410040750<br>03.12.2014      | Defer Date:          |
|    | Decision : The Committee considered the case as per Agenda and took the following decision. |                                 |                                           |                      |

Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 40 | Case No.:3/15/83-ALC1/2014                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:VIC INDUSTRIES,      | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00499/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :17/24/040/00140/AM15/ | Lic.No/Date:1710005994<br>04.12.2014      | Defer Date:          |
|    | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                 |                                           |                      |

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| 41 | Case No.:37/1/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:E I DUPONT INDIA PVT LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00886/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :34/24/040/00232/AM15/         | Lic.No/Date:3410040756<br>04.12.2014      | Defer Date:          |
|    | <p>Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&amp;PC(Chem. Div) vide their UO.No.15022/13/2013-CH-II dated 12.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                         |                                           |                      |

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| 42 | Case No.:67/6/83-ALC1/2015     | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00397/AM16/ | RLA File :17/24/040/00143/AM15/        | Lic.No/Date:1710005997<br>10.12.2014      | Defer Date:          |

Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 43 | Case No.:68/6/83-ALC1/2015                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:ESTEEM INDUSTRIES PVT. LTD,  | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00398/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :17/24/040/00146/AM15/         | Lic.No/Date:1710006000<br>10.12.2014      | Defer Date:          |
|    | <p>Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                         |                                           |                      |
| 44 | Case No.:36/1/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:E I DUPONT INDIA PVT LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00885/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :34/24/040/00237/AM15/         | Lic.No/Date:3410040775<br>10.12.2014      | Defer Date:          |
|    | <p>Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&amp;PC(Chem. Div) vide their UO.No.15022/13/2013/-CH-II dated 12.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p>                                                                                                                                                                                                                                    |                                         |                                           |                      |
| 45 | Case No.:39/4/83-ALC1/2015                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:ROCKWOOL (INDIA) LIMITED     | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|    | HQ File                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File                                | Lic.No/Date:0910061389                    | Defer Date:          |

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|  | :01/83/050/00198/AM16/                                                                                                                                                                                                                                                                                                                                                | :09/24/040/00494/AM15/ | 15.12.2014 |  |
|  | Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO.No.7/216/2015-TSW dated 09.06.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. |                        |            |  |
|  | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                |                        |            |  |

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|    | Case No.:40/4/83-ALC1/2015                                                                                                                                                                                                                                                                                                   | Party Name:OREM ACCESS BIO. INC | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00199/AM16/                                                                                                                                                                                                                                                                                               | RLA File :09/24/040/00506/AM15/ | Lic.No/Date:0910061391<br>16.12.2014      | Defer Date:          |
| 46 | Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.                   |                                 |                                           |                      |
|    | This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. |                                 |                                           |                      |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                       |                                 |                                           |                      |

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|    | Case No.:16/2/83-ALC1/2015                                                        | Party Name:RELIABLE SERVICES,   | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
| 47 | HQ File :01/83/050/00089/AM16/                                                    | RLA File :07/24/040/00316/AM15/ | Lic.No/Date:0710107219<br>18.12.2014      | Defer Date:27.07.2016 |
|    | Decision :Comments awaited from Deptt. of IPP. The case re-listed for 27.07.2016. |                                 |                                           |                       |

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|    | Case No.:77/17/83-ALC1/2014                                                                                                                                                                                                                                                                                                                                                                         | Party Name:FORACE POLYMERS (P) LTD. | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00687/AM15/                                                                                                                                                                                                                                                                                                                                                                      | RLA File :05/23/040/00446/AM15/     | Lic.No/Date:0510392595<br>26.12.2014      | Defer Date:          |
| 48 | Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(PC Div) vide their OM.No.46011/41/2010-PC-II dated 06.04.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document. |                                     |                                           |                      |
|    | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                                              |                                     |                                           |                      |

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| 49 | Case No.:78/17/83-ALC1/2014 | Party Name:SHAHENSHAH CHEMICALS, | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred |
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| HQ File<br>:01/83/050/00688/AM15/                                                                                                                                                                                | RLA File<br>:05/24/040/00416/AM15/ | Lic.No/Date:0510392665<br>01.01.2015 | Defer<br>Date:27.07.2016 |
| Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                    |                                      |                          |

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| 50 | Case No.:67/4/83-ALC1/2015                                                                                                                                                                                       | Party Name:SONALI POLYMERS PVT.LTD., | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00226/AM16/                                                                                                                                                                                   | RLA File :13/24/040/00040/AM15/      | Lic.No/Date:1310047750<br>02.01.2015      | Defer Date:27.07.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                      |                                           |                       |

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| Case No.:66/2/83-ALC1/2015     | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
| HQ File :01/83/050/00139/AM16/ | RLA File :03/95/040/00744/AM15/         | Lic.No/Date:0310792643<br>07.01.2015      | Defer Date:          |

51 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 52 | Case No.:19/4/83-ALC1/2015                                                                                                                                                                                       | Party Name:BRILLIANT PRINTERS PVT.LTD., | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/00178/AM16/                                                                                                                                                                                | RLA File<br>:07/24/040/00368/AM15/      | Lic.No/Date:0710107426<br>14.01.2015      | Defer<br>Date:27.07.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                         |                                           |                          |

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| 53 | Case No.:10/4/83-ALC1/2015     | Party Name:ALOK MASTERBATCHES PRIVATE LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00169/AM16/ | RLA File :05/23/040/00443/AM15/               | Lic.No/Date:0510392839<br>15.01.2015      | Defer Date:27.07.2016 |



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|    | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                                       |                                           |                       |
| 54 | Case No.:38/4/83-ALC1/2015                                                                                                                                                                                       | Party Name:S M S PHARMACEUTICALS LTD                  | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00197/AM16/                                                                                                                                                                                   | RLA File :09/24/040/00566/AM15/                       | Lic.No/Date:0910061534<br>16.01.2015      | Defer Date:27.07.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                                       |                                           |                       |
| 55 | Case No.:75/4/83-ALC1/2015                                                                                                                                                                                       | Party Name:UNIJULES LIFE SCIENCES LTD.                | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00234/AM16/                                                                                                                                                                                   | RLA File :03/95/040/00873/AM15/                       | Lic.No/Date:0310793072<br>19.01.2015      | Defer Date:27.07.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                                       |                                           |                       |
| 56 | Case No.:77/4/83-ALC1/2015                                                                                                                                                                                       | Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00236/AM16/                                                                                                                                                                                   | RLA File :05/24/040/00509/AM15/                       | Lic.No/Date:0510392990<br>27.01.2015      | Defer Date:27.07.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                                       |                                           |                       |
| 57 | Case No.:78/4/83-ALC1/2015                                                                                                                                                                                       | Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00237/AM16/                                                                                                                                                                                   | RLA File :05/24/040/00508/AM15/                       | Lic.No/Date:0510393003<br>28.01.2015      | Defer Date:27.07.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                                       |                                           |                       |
| 58 | Case No.:47/6/83-ALC1/2015                                                                                                                                                                                       | Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)  | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00377/AM16/                                                                                                                                                                                   | RLA File :03/95/040/00653/AM15/                       | Lic.No/Date:0310793481<br>02.02.2015      | Defer Date:27.07.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                                       |                                           |                       |

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| 59 | Case No.:7/6/83-ALC1/2015                                                            | Party Name:SHYAM CHEMICALS PRIVATE LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00337/AM16/                                                       | RLA File :03/95/040/00772/AM15/            | Lic.No/Date:0310793571<br>04.02.2015      | Defer Date:27.07.2016 |
|    | Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 27.07.2016. |                                            |                                           |                       |

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| 60 | Case No.:54/4/83-ALC1/2015                                                           | Party Name:SHRI RAM SWITCHGEARS PVT. LTD., | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00213/AM16/                                                       | RLA File :11/24/040/00014/AM15/            | Lic.No/Date:1110028128<br>19.02.2015      | Defer Date:27.07.2016 |
|    | Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 27.07.2016. |                                            |                                           |                       |

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| 61 | Case No.:70/6/83-ALC1/2015                                                                                                                                                                                       | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred     |
|    | HQ File<br>:01/83/050/00400/AM16/                                                                                                                                                                                | RLA File<br>:17/24/040/00193/AM15/     | Lic.No/Date:1710006055<br>19.02.2015      | Defer<br>Date:27.07.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                        |                                           |                          |

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| 62 | Case No.:1/19/83-ALC1/2014                                                                                                                                                                                       | Party Name:VIC INDUSTRIES,      | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00777/AM15/                                                                                                                                                                                   | RLA File :17/24/040/00201/AM15/ | Lic.No/Date:1710006061<br>05.03.2015      | Defer Date:27.07.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                 |                                           |                       |

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|    | Case No.:76/19/83-ALC1/2014                                                                                                                                                                                      | Party Name:ASSOCIATED COLOURS INDUSTRIES PVT. LTD. | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
| 63 | HQ File :01/83/050/00852/AM15/                                                                                                                                                                                   | RLA File :08/24/040/00437/AM15/                    | Lic.No/Date:0810134862<br>20.03.2015      | Defer Date:27.07.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                                    |                                           |                       |

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|    | Case No.:51/1/83-ALC1/2016                                                                                                                                              | Party Name:E I DUPONT INDIA PVT LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
| 64 | HQ File :01/83/050/00900/AM16/                                                                                                                                          | RLA File :34/24/040/00309/AM15/         | Lic.No/Date:3410041089<br>25.03.2015      | Defer Date:          |
|    | Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.15022/13/2013/-CH-II dated |                                         |                                           |                      |

  
 श्री जय शिवराज JAY SHRIVASTAVA  
 संयुक्त सचिव/ Joint DGT  
 निर्यात विभाग, परमिटिड  
 Directorate General of Foreign Trade  
 प्रमुख, निर्यात/Dir. of Commerce  
 नई दिल्ली / New Delhi

12.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 65 | Case No.:56/6/83-ALC1/2015                                                                                                                                                                                       | Party Name:E I DUPONT INDIA PVT LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00386/AM16/                                                                                                                                                                                   | RLA File :34/24/040/00343/AM15/         | Lic.No/Date:3410041101<br>30.03.2015      | Defer Date:27.07.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                         |                                           |                       |

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| 66 | Case No.:1/2/83-ALC1/2015                                                            | Party Name:COROMANDEL INTERNATIONAL LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00074/AM16/                                                       | RLA File :09/24/040/00655/AM15/             | Lic.No/Date:0910061901<br>20.04.2015      | Defer Date:27.07.2016 |
|    | Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 27.07.2016. |                                             |                                           |                       |

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| 67 | Case No.:2/2/83-ALC1/2015                                                            | Party Name:COROMANDEL INTERNATIONAL LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00075/AM16/                                                       | RLA File :09/24/040/00656/AM15/             | Lic.No/Date:0910061902<br>20.04.2015      | Defer Date:27.07.2016 |
|    | Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 27.07.2016. |                                             |                                           |                       |

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| 68 | Case No.:4/2/83-ALC1/2015                                                                                                                                                                                        | Party Name:SHIV SHAKTI TIMBER INDUSTRIES | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00077/AM16/                                                                                                                                                                                   | RLA File :09/24/040/00016/AM16/          | Lic.No/Date:0910061936<br>27.04.2015      | Defer Date:27.07.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                          |                                           |                       |

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| 69 | Case No.:81/6/83-ALC1/2015                                                                                                                                                                                       | Party Name:NAGARJUNA AGRICHEM LTD | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00412/AM16/                                                                                                                                                                                   | RLA File :09/24/040/00031/AM16/   | Lic.No/Date:0910062075<br>26.05.2015      | Defer Date:27.07.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                   |                                           |                       |

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| 70 | Case No.:46/4/83- | Party Name:KWALITY | Meet No/Date:6/83- | Status:Case |
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*[Signature]*  
 Director, Directorate of Foreign Trade  
 Directorate General of Foreign Trade  
 Government of India  
 New Delhi

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| 71 | Case No.:25/12/83-ALC1/2015                                                          | Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00753/AM16/                                                       | RLA File :02/24/040/00024/AM16/                   | Lic.No/Date:0210205875<br>10.06.2015      | Defer Date:27.07.2016 |
|    | Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 27.07.2016. |                                                   |                                           |                       |

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| Case No.:22/9/83-ALC1/2015     | Party Name:TINA ORGANICS PRIVATE LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
| HQ File :01/83/050/00556/AM16/ | RLA File :05/24/040/00155/AM16/          | Lic.No/Date:0510394784<br>02.07.2015      | Defer Date:          |

72 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 73 | Case No.:23/9/83-ALC1/2015                                                                    | Party Name:BURDA DRUCK INDIA PVT LTD | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00557/AM16/                                                                | RLA File :05/23/040/00125/AM16/      | Lic.No/Date:0510394779<br>02.07.2015      | Defer Date:27.07.2016 |
|    | Decision :D/L dated 20.01.2016 issued by Deptt. of IPP. The case is re-listed for 27.07.2016. |                                      |                                           |                       |

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| 74 | Case No.:75/6/83-ALC1/2015 | Party Name:RUBAMIN LTD. | Meet No/Date:6/83-ALC1/2016 | Status:Case Deferred |
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 श्री जय शिवराज शिवराज शिवराज  
 Joint DGFT  
 Director General of Foreign Trade  
 Ministry of Commerce  
 New Delhi







purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 83 | Case No.:36/12/83-ALC1/2015                                                                                                                                                                                      | Party Name:YASHO INDUSTRIES PVT.LTD. | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00764/AM16/                                                                                                                                                                                   | RLA File :03/95/040/00411/AM16/      | Lic.No/Date:0310798584<br>31.08.2015      | Defer Date:27.07.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                      |                                           |                       |

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| 84 | Case No.:3/12/83-ALC1/2015                                                                                                                                                                                       | Party Name:JJ.PLASTALLOY PVT. LTD., | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00731/AM16/                                                                                                                                                                                   | RLA File :15/24/040/00013/AM16/     | Lic.No/Date:1510022075<br>01.09.2015      | Defer Date:27.07.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                     |                                           |                       |

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| 85 | Case No.:32/12/83-ALC1/2015                                                                                                                                                                                      | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00760/AM16/                                                                                                                                                                                   | RLA File :17/24/040/00046/AM16/        | Lic.No/Date:1710006167<br>03.09.2015      | Defer Date:27.07.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                        |                                           |                       |

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|    | Case No.:31/12/83-ALC1/2015                                                                                                                                                                                                                                                                                    | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00759/AM16/                                                                                                                                                                                                                                                                                 | RLA File :17/24/040/00048/AM16/        | Lic.No/Date:1710006169<br>04.09.2015      | Defer Date:          |
| 86 | Decision : The Committee considered the case as per Agenda and took the following decision.<br>Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes. |                                        |                                           |                      |
|    | This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on                              |                                        |                                           |                      |



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| 88 | Case No.:28/12/83-ALC1/2015                                                                                                                                                                                      | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00756/AM16/                                                                                                                                                                                   | RLA File :17/24/040/00051/AM16/        | Lic.No/Date:1710006174<br>09.09.2015      | Defer Date:27.07.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                        |                                           |                       |

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| 90 | Case No.:17/12/83-ALC1/2015                                                                 | Party Name:J.D. JONES & CO. PVT. LTD. | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00745/AM16/                                                              | RLA File :02/24/040/00125/AM16/       | Lic.No/Date:0210206195<br>30.09.2015      | Defer Date:27.07.2016 |
|    | Decision :The Committee considered the case as per agenda and decided to defer the case for |                                       |                                           |                       |

want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016.

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| 91 | Case No.:14/1/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00863/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :03/95/040/00450/AM16/                   | Lic.No/Date:0310799111<br>30.09.2015      | Defer Date:          |
|    | <p>Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&amp;PC(Chem. Div) vide their UO.No.14010/132/2011/-CH-II dated 28.12.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                   |                                           |                      |

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| 92 | Case No.:50/1/83-ALC1/2016                                                                                                                                                                                              | Party Name:BILT GRAPHIC PAPER PRODUCTS LTD. | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00899/AM16/                                                                                                                                                                                          | RLA File :31/83/040/00145/AM15/             | Lic.No/Date:3110065695<br>01.10.2015      | Defer Date:27.07.2016 |
|    | <p>Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016.</p> |                                             |                                           |                       |

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| 93 | Case No.:9/1/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:INDOFIL INDUSTRIES LTD. | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|    | HQ File :01/83/050/00858/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :03/94/040/00432/AM16/    | Lic.No/Date:0310799178<br>05.10.2015      | Defer Date:          |
|    | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                    |                                           |                      |

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| 94 | Case No.:10/1/83-ALC1/2016 | Party Name:EXIM CORPORATION | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|    | HQ File                    | RLA File                    | Lic.No/Date:0310799227                    | Defer Date:          |

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| 95 | Case No.:13/1/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:NEELIKON<br>FOOD DYES &<br>CHEMICALS LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case<br>Approved |
|    | HQ File<br>:01/83/050/00862/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File<br>:03/95/040/00393/AM16/                      | Lic.No/Date:0310799255<br>07.10.2015      | Defer Date:             |
|    | <p>Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&amp;PC(Chem. Div) vide their UO.No.14010/44/2009/-CH-II dated 21.03.2013 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                         |                                           |                         |

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| Case No.:5/12/83-ALC1/2015        | Party Name:KLJ<br>POLYMERS & CHEMICALS LTD., | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case<br>Approved |
| HQ File<br>:01/83/050/00733/AM16/ | RLA File<br>:05/23/040/00288/AM16/           | Lic.No/Date:0510395848<br>08.10.2015      | Defer Date:             |

96 Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 97 | Case No.:9/14/83-ALC1/2015     | Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD. | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|    | HQ File :01/83/050/00784/AM16/ | RLA File :03/94/040/00418/AM16/                | Lic.No/Date:0310799301<br>09.10.2015      | Defer Date:27.07.2016 |

अध्यक्ष, आयात-रिपोर्ट, ALAY SHARMA STAVA  
जुड़वा, एडमिनिस्ट्रेशन/ Joint DGFT  
प्रिन्टिंग कार्यालय प्रमोशन  
Directorate General of Foreign Trade  
प्रिन्टिंग कार्यालय/ Copy of Commerce  
प्रिन्टिंग कार्यालय/ Copy of Commerce

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| Case No.:18/1/83-ALC1/2016     | Party Name:REX TONE INDUSTRIES LTD.                                                                                                                                                                                                                                                                                          | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
| HQ File :01/83/050/00867/AM16/ | RLA File :03/95/040/00482/AM16/                                                                                                                                                                                                                                                                                              | Lic.No/Date:0310799317<br>09.10.2015      | Defer Date:          |
| 99                             | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.                  |                                           |                      |
|                                | This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. |                                           |                      |
|                                | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                       |                                           |                      |

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| 100 | Case No.:9/12/83-ALC1/2015                                                                                                                                                                     | Party Name:CRYSTAL CROP PROTECTION PVT. LTD. | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|     | HQ File<br>:01/83/050/00737/AM16/                                                                                                                                                              | RLA File<br>:05/23/040/00299/AM16/           | Lic.No/Date:0510395896<br>13.10.2015      | Defer Date:          |
|     | Decision : The Committee considered the case as per Agenda and took the following decision.<br>Firm will submit Central excise Certified consumption data to the RA at the time of redemption. |                                              |                                           |                      |

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|  | <p>RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |
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| 101 | Case No.:15/12/83-ALC1/2015                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:JJ.PLASTALLOY PVT. LTD., | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00743/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :15/24/040/00016/AM16/     | Lic.No/Date:1510022078<br>14.10.2015      | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                     |                                           |                      |

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| 102 | Case No.:16/12/83-ALC1/2015                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:JJ.PLASTALLOY PVT. LTD., | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00744/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :15/24/040/00017/AM16/     | Lic.No/Date:1510022079<br>14.10.2015      | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                     |                                           |                      |

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| 103 | Case No.:12/1/83-ALC1/2016     | Party Name:INDIAN DYESSTUFF & CHEMICALS MFG CO | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00861/AM16/ | RLA File :03/94/040/00519/AM16/                | Lic.No/Date:0310799421<br>14.10.2015      | Defer Date:          |

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| 105 | Case No.:8/12/83-ALC1/2015                                                                                                                                                                                       | Party Name:MATANGI INDUSTRIES LLP  | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00736/AM16/                                                                                                                                                                                | RLA File<br>:08/24/040/00188/AM16/ | Lic.No/Date:0810136338<br>19.10.2015      | Defer<br>Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                    |                                           |                          |

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| 106 | Case No.:11/12/83-ALC1/2015                                                                                                                                                                                      | Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00739/AM16/                                                                                                                                                                                | RLA File<br>:05/24/040/00338/AM16/                    | Lic.No/Date:0510395992<br>20.10.2015      | Defer<br>Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                                       |                                           |                          |

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| 107 | Case No.:17/1/83-ALC1/2016 | Party Name:VISWAAT CHEMICALS LIMITED | Meet No/Date:6/83-ALC1/2016 | Status:Case Approved |
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| 108 | Case No.:20/1/83-ALC1/2016                                                                                                                                                                                                                                                                                                   | Party Name:VISWAAT CHEMICALS LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00869/AM16/                                                                                                                                                                                                                                                                                               | RLA File :03/95/040/00377/AM16/      | Lic.No/Date:0310799646<br>23.10.2015      | Defer Date:          |
|     | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.                  |                                      |                                           |                      |
|     | This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower. |                                      |                                           |                      |
|     | RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                       |                                      |                                           |                      |

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| 109 | Case No.:21/1/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | Party Name:VISWAAT CHEMICALS LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00870/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File :03/95/040/00376/AM16/      | Lic.No/Date:0310799625<br>23.10.2015      | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on</p> |                                      |                                           |                      |



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|  | account of shortage of technical manpower.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |
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| 110 | Case No.:19/12/83-ALC1/2015                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:CHEMICO CHEMICALS PVT LTD | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00747/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :05/23/040/00309/AM16/      | Lic.No/Date:0510396015<br>26.10.2015      | Defer Date:          |
|     | Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their UO.No.14010/9/2012/-CH-II dated 07.12.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                      |                                           |                      |

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| 111 | Case No.:55/1/83-ALC1/2016                                                                                                                                                                                       | Party Name:GALAXY SURFACTANTS LTD., | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00904/AM16/                                                                                                                                                                                   | RLA File :03/94/040/00155/AM16/     | Lic.No/Date:0310799668<br>26.10.2015      | Defer Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                     |                                           |                       |

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| 112 | Case No.:21/12/83-ALC1/2015                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00749/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File :05/23/040/00315/AM16/                              | Lic.No/Date:0510396032<br>27.10.2015      | Defer Date:          |
|     | Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.<br><br>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                              |                                           |                      |

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| 113 | Case No.:20/12/83-ALC1/2015    | Party Name:TOYO INK INDIA PRIVATE LIMITED, | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00748/AM16/ | RLA File :05/24/040/00318/AM16/            | Lic.No/Date:0510396044<br>28.10.2015      | Defer Date:27.07.2016 |

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|     | Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 27.07.2016.                                                                                                                             |                                                        |                                           |                       |
| 114 | Case No.:28/1/83-ALC1/2016                                                                                                                                                                                       | Party Name:STERLING AUXILIARIES PVT LTD                | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00877/AM16/                                                                                                                                                                                   | RLA File :03/95/040/00386/AM16/                        | Lic.No/Date:0310799822<br>29.10.2015      | Defer Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                                        |                                           |                       |
| 115 | Case No.:5/4/83-ALC1/2016                                                                                                                                                                                        | Party Name:ASTRON PACKAGING LTD                        | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00057/AM17/                                                                                                                                                                                   | RLA File :08/24/040/00250/AM16/                        | Lic.No/Date:0810136395<br>30.10.2015      | Defer Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                                        |                                           |                       |
| 116 | Case No.:29/1/83-ALC1/2016                                                                                                                                                                                       | Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)   | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00878/AM16/                                                                                                                                                                                   | RLA File :03/95/040/00251/AM16/                        | Lic.No/Date:0310799929<br>02.11.2015      | Defer Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                                        |                                           |                       |
| 117 | Case No.:54/1/83-ALC1/2016                                                                                                                                                                                       | Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD,      | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00903/AM16/                                                                                                                                                                                   | RLA File :03/94/040/00605/AM16/                        | Lic.No/Date:0310800021<br>04.11.2015      | Defer Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                                        |                                           |                       |
| 118 | Case No.:39/4/83-ALC1/2016                                                                                                                                                                                       | Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00091/AM17/                                                                                                                                                                                   | RLA File :02/24/040/00116/AM16/                        | Lic.No/Date:0210206270<br>10.11.2015      | Defer Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                                        |                                           |                       |
| 119 | Case No.:33/1/83-ALC1/2016                                                                                                                                                                                       | Party Name:MADRAS FLUORINE PRIVATE                     | Meet No/Date:6/83-ALC1/2016               | Status:Case Deferred  |





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| 130 | Case No.:3/16/83-ALC1/2015                                                                                                                                                                                       | Party Name:INDOFIL INDUSTRIES LTD. | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00791/AM16/                                                                                                                                                                                | RLA File<br>:03/94/040/00688/AM16/ | Lic.No/Date:0310800694<br>04.12.2015      | Defer<br>Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                    |                                           |                          |

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| 131 | Case No.:22/1/83-ALC1/2016                                                                                                                                                                                       | Party Name:INTECH PHARMA PVT. LTD., | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00871/AM16/                                                                                                                                                                                   | RLA File :05/23/040/00369/AM16/     | Lic.No/Date:0510396542<br>04.12.2015      | Defer Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                     |                                           |                       |

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| 132 | Case No.:45/1/83-ALC1/2016                                                                                                                                                                                       | Party Name:STONEMEN CRAFTS INDIA (P) LTD | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00894/AM16/                                                                                                                                                                                | RLA File<br>:06/24/040/00036/AM16/       | Lic.No/Date:0610038271<br>09.12.2015      | Defer<br>Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                          |                                           |                          |

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| 133 | Case No.:16/1/83-ALC1/2016                                                                                                                                                                                       | Party Name:MADRAS FLUORINE PRIVATE LIMITED, | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00865/AM16/                                                                                                                                                                                   | RLA File :04/24/040/00190/AM16/             | Lic.No/Date:0410161411<br>10.12.2015      | Defer Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                             |                                           |                       |

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| 134 | Case No.:26/1/83-ALC1/2016                                                                                                                                                                                       | Party Name:TARAK CHEMICALS LTD     | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00875/AM16/                                                                                                                                                                                | RLA File<br>:34/24/040/00228/AM16/ | Lic.No/Date:3410041725<br>11.12.2015      | Defer<br>Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                    |                                           |                          |

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| 135 | Case No.:27/1/83-ALC1/2016     | Party Name:TARAK CHEMICALS LTD  | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00876/AM16/ | RLA File :34/24/040/00227/AM16/ | Lic.No/Date:3410041724<br>11.12.2015      | Defer Date:27.07.2016 |





Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.

This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 141 | Case No.:11/14/83-ALC1/2015                                                                                                                                                                                      | Party Name:ARHAM PETROCHEM PVT.LTD. | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00786/AM16/                                                                                                                                                                                | RLA File<br>:08/24/040/00357/AM16/  | Lic.No/Date:0810137002<br>12.01.2016      | Defer<br>Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                     |                                           |                          |

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| 142 | Case No.:2/1/83-ALC1/2016                                                                                                                                                                                        | Party Name:SBL COLORTECH PRIVATE LIMITED., | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00851/AM16/                                                                                                                                                                                | RLA File<br>:03/95/040/00766/AM16/         | Lic.No/Date:0310801836<br>18.01.2016      | Defer<br>Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                            |                                           |                          |

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| 143 | Case No.:6/1/83-ALC1/2016                                                                                                                                                                                        | Party Name:SHOGUN ORGANICS LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00855/AM16/                                                                                                                                                                                | RLA File<br>:03/95/040/00783/AM16/ | Lic.No/Date:0310801955<br>22.01.2016      | Defer<br>Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                    |                                           |                          |

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| 144 | Case No.:128/4/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:HUBERGROUP INDIA PRIVATE LIMITED. | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00180/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :03/94/040/00863/AM16/              | Lic.No/Date:0310802012<br>22.01.2016      | Defer Date:          |
|     | <p>Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO.No.7/32/2015-TSW dated 03.03.2015 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                              |                                           |                      |



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| 146 | Case No.:5/1/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD. | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|     | HQ File<br>:01/83/050/00854/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File<br>:03/95/040/00781/AM16/                  | Lic.No/Date:0310802022<br>25.01.2016      | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO.No.7/113/2016-TSW dated 06.07.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                     |                                           |                      |

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|     | Case No.:8/1/83-ALC1/2016                                                                                                                                                                                        | Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.) | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred     |
| 147 | HQ File<br>:01/83/050/00857/AM16/                                                                                                                                                                                | RLA File<br>:03/95/040/00044/AM16/                   | Lic.No/Date:0310802033<br>25.01.2016      | Defer<br>Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                                      |                                           |                          |

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| 148 | Case No.:124/4/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name:DEE DEE LABEL           | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|     | HQ File<br>:01/83/050/00176/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File<br>:03/94/040/00878/AM16/ | Lic.No/Date:0310802020<br>25.01.2016      | Defer Date:          |
|     | <p>Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO.No.7/229/2016-TSW dated 06.07.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                    |                                           |                      |

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| 149 | Case No.:7/1/83-ALC1/2016 | Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.) | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred |
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| 150 | Case No.:3/1/83-ALC1/2016                                                                                                                                                                                        | Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD., | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00852/AM16/                                                                                                                                                                                | RLA File<br>:03/95/040/00809/AM16/                    | Lic.No/Date:0310802176<br>02.02.2016      | Defer<br>Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                                       |                                           |                          |

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| 151 | Case No.:1/4/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:SUPERLITE JOINTINGS PVT. LTD. | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|     | HQ File<br>:01/83/050/00053/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File<br>:05/24/040/00517/AM16/       | Lic.No/Date:0510397501<br>03.02.2016      | Defer Date:          |
|     | <p>Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                          |                                           |                      |

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| 152 | Case No.:90/4/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:HUBERGROUP INDIA PRIVATE LIMITED. | Meet No/Date:6/83-ALC1/2016 22.06.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00142/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :03/94/040/00795/AM16/              | Lic.No/Date:0310802262 05.02.2016      | Defer Date:          |
|     | <p>Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO.No.7/247/2016-TSW dated 05.07.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                              |                                        |                      |

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| 153 | Case No.:1/1/83-ALC1/2016 | Party Name:STERLING<br>AUXILIARIES PVT LTD | Meet No/Date:6/83-<br>ALC1/2016<br>22.06.2016 | Status:Case<br>Approved |
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 श्री जय शिवराज JAY SHRIVASTAVA  
 संयुक्त सचिव/ Joint DGT  
 निर्यात विभाग, परमिट विभाग  
 Directorate General of Foreign Trade  
 निर्यात विभाग/ Dept. of Commerce  
 नई दिल्ली/ New Delhi

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| HQ File<br>:01/83/050/00850/AM16/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | RLA File<br>:03/95/040/00852/AM16/ | Lic.No/Date:0310802438<br>10.02.2016 | Defer Date: |
| <p>Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&amp;PC(Chem. Div) vide their UO.No.14010/64/2013-CH-II dated 28.01.2016 on repeat basis, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                    |                                      |             |

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| 154 | Case No.:122/4/83-ALC1/2016                                                          | Party Name:MONTEX GLASS FIBRE IND PVT LTD | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00174/AM17/                                                       | RLA File :03/95/040/00863/AM16/           | Lic.No/Date:0310802448<br>10.02.2016      | Defer Date:27.07.2016 |
|     | Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 27.07.2016. |                                           |                                           |                       |

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|     | Case No.:89/4/83-ALC1/2016                                                                                                                                                                                                         | Party Name:HUBERGROUP INDIA PRIVATE LIMITED. | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
| 155 | HQ File :01/83/050/00141/AM17/                                                                                                                                                                                                     | RLA File :03/94/040/00941/AM16/              | Lic.No/Date:0310802463<br>11.02.2016      | Defer Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 09.06.2016. The case is re-listed for 27.07.2016. |                                              |                                           |                       |

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| 156 | Case No.:94/4/83-ALC1/2016                                                                                                                                                                                                         | Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD, | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00146/AM17/                                                                                                                                                                                                  | RLA File<br>:03/94/040/00950/AM16/                | Lic.No/Date:0310802471<br>11.02.2016      | Defer<br>Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 20.06.2016. The case is re-listed for 27.07.2016. |                                                   |                                           |                          |

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|     | Case No.:74/4/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:INCO COLOURS INDIA PVT.LTD. | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|     | HQ File<br>:01/83/050/00126/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | RLA File<br>:03/94/040/00978/AM16/     | Lic.No/Date:0310802643<br>16.02.2016      | Defer Date:          |
| 157 | <p>Decision : The Committee considered the case as per Agenda and took the following decision.<br/>Firm will submit Central excise Certified consumption data to the RA at the time of redemption.<br/>RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on</p> |                                        |                                           |                      |

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| account of shortage of technical manpower.                                                             |
| RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |

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| 158 | Case No.:4/6/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:POLYLINK POLYMERS (INDIA) LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00196/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :08/24/040/00399/AM16/              | Lic.No/Date:0810137226<br>17.02.2016      | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                              |                                           |                      |

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| 159 | Case No.:1/16/83-ALC1/2015                                                                                                                                                                                       | Party Name:SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD. | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00789/AM16/                                                                                                                                                                                   | RLA File :34/24/040/00296/AM16/                        | Lic.No/Date:3410041902<br>18.02.2016      | Defer Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                                        |                                           |                       |

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| 160 | Case No.:26/4/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:GREENLAM INDUSTRIES LIMITED. | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|     | HQ File<br>:01/83/050/00078/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:05/23/040/00464/AM16/      | Lic.No/Date:0510397638<br>18.02.2016      | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                         |                                           |                      |

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| 161 | Case No.:33/4/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | Party Name:GREENLAM INDUSTRIES LIMITED. | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00085/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :05/23/040/00463/AM16/         | Lic.No/Date:0510397637<br>18.02.2016      | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                         |                                           |                      |

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| 162 | Case No.:73/4/83-ALC1/2016                                                                                                                                                                                                                | Party Name:GLOBUS INTERNATIONAL COATERS PVT. LTD, | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00125/AM17/                                                                                                                                                                                                            | RLA File :03/94/040/00982/AM16/                   | Lic.No/Date:0310802686<br>18.02.2016      | Defer Date:27.07.2016 |
|     | <p>Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 20.06.2016. The case is re-listed for 27.07.2016.</p> |                                                   |                                           |                       |

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| 163 | Case No.:114/4/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.) | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00166/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :03/95/040/00833/AM16/                      | Lic.No/Date:0310802689<br>18.02.2016      | Defer Date:          |
|     | <p>Decision : The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                                      |                                           |                      |

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| 164 | Case No.:3/4/83-ALC1/2016      | Party Name:LOPAREX INDIA PRIVATE LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00055/AM17/ | RLA File :03/95/040/00899/AM16/          | Lic.No/Date:0310802704<br>19.02.2016      | Defer Date:22.06.2016 |

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| 166 | Case No.:31/4/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:C.L. INTERNATIONAL   | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00083/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :05/23/040/00506/AM16/ | Lic.No/Date:0510397751<br>29.02.2016      | Defer Date:          |
|     | <p>Decision: The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time of redemption. RA would compare this with the quantity applied by the firm and allow lower of the two for redemption purposes.</p> <p>This above decision was taken in context of the Department of Chemicals and Petrochemicals letter (OM No. 46011/7/2014-PC.II dated 07.03.2016) expressing its inability in supporting the work related to fixation of Ad-hoc norms/SION under the Advance Authorization Scheme on account of shortage of technical manpower.</p> <p>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.</p> |                                 |                                           |                      |

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| 168 | Case No.:24/4/83-ALC1/2016                                                                                                                                                                                                         | Party Name:THOMSON PRESS INDIA LTD | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred     |
|     | HQ File<br>:01/83/050/00076/AM17/                                                                                                                                                                                                  | RLA File<br>:05/24/040/00594/AM16/ | Lic.No/Date:0510397856<br>09.03.2016      | Defer<br>Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 16.06.2016. The case is re-listed for 27.07.2016. |                                    |                                           |                          |



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| 169 | Case No.:48/4/83-ALC1/2016                                                           | Party Name:SBL COLORTECH PRIVATE LIMITED., | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00100/AM17/                                                       | RLA File :03/95/040/00962/AM16/            | Lic.No/Date:0310803159<br>09.03.2016      | Defer Date:27.07.2016 |
|     | Decision :Comments awaited from Deptt. of IPP. The case is re-listed for 27.07.2016. |                                            |                                           |                       |

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| 170 | Case No.:109/4/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:MONTEX GLASS FIBRE IND PVT LTD | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00161/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :03/95/040/00961/AM16/           | Lic.No/Date:0310803333<br>15.03.2016      | Defer Date:          |
|     | Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO.No.7/64/2016-TSW dated 06.07.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                           |                                           |                      |

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| 171 | Case No.:32/4/83-ALC1/2016                                                                                                                                                                                                         | Party Name:GREENLAM INDUSTRIES LIMITED. | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00084/AM17/                                                                                                                                                                                                     | RLA File :05/23/040/00538/AM16/         | Lic.No/Date:0510397976<br>18.03.2016      | Defer Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 09.06.2016. The case is re-listed for 27.07.2016. |                                         |                                           |                       |

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| 172 | Case No.:65/4/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:DEE DEE LABEL        | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved |
|     | HQ File :01/83/050/00117/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :03/94/040/01114/AM16/ | Lic.No/Date:0310803598<br>29.03.2016      | Defer Date:          |
|     | Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO.No.7/229/2016-TSW dated 06.07.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                 |                                           |                      |

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| 173 | Case No.:41/4/83-ALC1/2016                                                                                                                                                                                                         | Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00093/AM17/                                                                                                                                                                                                     | RLA File :05/24/040/00630/AM16/                               | Lic.No/Date:0510398075<br>30.03.2016      | Defer Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 21.06.2016. The case is re-listed for 27.07.2016. |                                                               |                                           |                       |



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| 174 | Case No.:42/4/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:AVERY DENNISON INDIA PVT LTD     | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00094/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :05/23/040/00560/AM16/             | Lic.No/Date:0510398088<br>31.03.2016      | Defer Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 20.06.2016. The case is re-listed for 27.07.2016.                                                                                                                                                                                                                                       |                                             |                                           |                       |
| 175 | Case No.:37/4/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:D J S PRINTERS PVT. LTD.         | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00089/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :05/23/040/00566/AM16/             | Lic.No/Date:0510398121<br>01.04.2016      | Defer Date:27.07.2016 |
|     | Decision: The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 16.06.2016. The case is re-listed for 27.07.2016.                                                                                                                                                                                                                                       |                                             |                                           |                       |
| 176 | Case No.:38/4/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:INTERNATIONAL PRINT-O-PAC LTD    | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00090/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :05/23/040/00548/AM16/             | Lic.No/Date:0510398120<br>01.04.2016      | Defer Date:27.07.2016 |
|     | Decision: The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 16.06.2016. The case is re-listed for 27.07.2016.                                                                                                                                                                                                                                       |                                             |                                           |                       |
| 177 | Case No.:35/4/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:RUSHIL DECOR LTD.                | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00087/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :08/24/040/00004/AM17/             | Lic.No/Date:0810137634<br>07.04.2016      | Defer Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and noted that hard copy from RA has been received and sent to Deptt. of IPP for providing the comments. U.O issued on 20.06.2016. The case is re-listed for 27.07.2016.                                                                                                                                                                                                                                       |                                             |                                           |                       |
| 178 | Case No.:79/4/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:TEMPLE PACKAGING PRIVATE LIMITED | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Approved  |
|     | HQ File :01/83/050/00131/AM17/                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :03/95/040/01021/AM16/             | Lic.No/Date:0310803998<br>18.04.2016      | Defer Date:           |
|     | Decision: The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of IPP vide their UO.No.Nil dated 08.07.2016, uploaded along with these minutes or as applied by the firm whichever is less under para 4.07 of HBP Vol.1. The minutes signed by Technical Authority have been placed at the end on this document.<br><br>RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                             |                                           |                       |
| 179 | Case No.:80/4/83-ALC1/2016                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:TEMPLE PACKAGING PRIVATE         | Meet No/Date:6/83-ALC1/2016               | Status:Case Deferred  |



|     |                                                                                                                                                                                                                  |                                            |                                           |                       |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|-------------------------------------------|-----------------------|
| 184 | Case No.:2/6/83-ALC1/2016                                                                                                                                                                                        | Party Name:KUTCH CHEMICAL INDUSTRIES LTD., | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00194/AM17/                                                                                                                                                                                   | RLA File :34/24/040/00066/AM17/            | Lic.No/Date:3410042255<br>10.06.2016      | Defer Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                            |                                           |                       |

|     |                                                                                                                                                                                                                  |                                 |                                           |                       |
|-----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------|-------------------------------------------|-----------------------|
| 185 | Case No.:3/6/83-ALC1/2016                                                                                                                                                                                        | Party Name:RUBAMIN LTD.         | Meet No/Date:6/83-ALC1/2016<br>22.06.2016 | Status:Case Deferred  |
|     | HQ File :01/83/050/00195/AM17/                                                                                                                                                                                   | RLA File :34/24/040/00229/AM16/ | Lic.No/Date:3410042267<br>13.06.2016      | Defer Date:27.07.2016 |
|     | Decision :The Committee considered the case as per agenda and decided to defer the case for want of hard copy of application from RA as per para 4.7.4 of HBP (2009-2014). The case is re-listed for 27.07.2016. |                                 |                                           |                       |

Date:18.07.2016  
Place:New Delhi

K. K. Mushahary  
Foreign Trade Development Officer

  
K. K. MUSHAHARY  
Foreign Trade Development Officer  
Directorate General of Foreign Trade  
New Delhi

**No.7/23/16- TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW Section)**

**Subject :** Advance authorization for the export of Multicolour printed wire-o Bound/ wire stitched calendars with / without euro hanger and Planners - M/s. Ajanta Offset & Pakagings Ltd.

**Ref** : DGFT UO. No.01/83/050/904/AM-08/DES-IV  
**Advance authorization No.** 0510207844 dated 21.08.2007

Vide e-mail dated 25<sup>th</sup> April, 2016, the firm has submitted their reply stating that norms for allowing PS Plates were allowed in the norms committee in the ALC meeting for Advance Authorization No.0510101138 dated 01-09-2003. They have further stated that without graphic art film/ PS plate export product cannot be manufactured. Accordingly, following norm is recommended taking cue from SION A-1569 and A 1554:-

**Export Product:** Multicolour printed wire – bound/ wire stitched calendars with / without euro hanger and Planners (Net weight of Exp. Prod. 308949 Kg)

**Quantity :** 1614621 numbers

**Import Items:**

| Sl. No. | Item Description                                                                        | Quantity recommended                                                                 |
|---------|-----------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------|
| 1.      | Relevant thickness - Printing Paper coated/uncoated 70 to 170 GSM +/-10% in GSM         | 1.02 kg / kg content contain in export product or applied quantity whichever is less |
| 2.      | Relevant thickness - Printing paper board coated/ uncoated 210 to 350 GSM +/-10% in GSM | 1.02 kg / kg content contain in export product or applied quantity whichever is less |
| 3.      | Book Binding Board                                                                      | Net + 5%                                                                             |
| 4.      | Printing Ink                                                                            | 1% of FOB Value                                                                      |
| 5.      | Gum/ Glue                                                                               | 1 Kg for 100 Kg paper used or applied quantity whichever is less.                    |
| 6.      | Laminated Film                                                                          | Net Quantity +2%                                                                     |
| 7.      | Straight wire 100 MM thickness 2-7 mm                                                   | Net to net                                                                           |
| 8.      | PP Tube 40 to 50 micron                                                                 | Net to net                                                                           |
| 9.      | Nylon coated/uncoated wire 0.7mm to 2 mm                                                | Net to net                                                                           |
| 10.     | Ball point Pens / MARKER PENS                                                           | Net to net                                                                           |
| 11.     | PS Plates-3701                                                                          | 3% of FOB Value                                                                      |
| 12.     | Graphic Art Film -3702                                                                  |                                                                                      |

(NAND LAL)  
Consultant  
04.07.2016

DGFT (NC)

Nov/23/10 - BL to 57116



अन्तराष्ट्रिय व्यापार विभाग  
संयुक्त गवर्नर जनरल DGFT  
विदेश व्यापार महानिरीक्षक  
Directorate General of Foreign Trade  
संयुक्त विभाग/Dept. of Commerce  
नई दिल्ली/New Delhi



M-74/6

**No.7/23/16- TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW Section)**

**Subject :** Advance authorization for the export of Multicolour printed wire-o Bound/ wire stitched calendars with / without euro hanger and Planners - M/s. Ajanta Offset & Pakagings Ltd.

**Ref :** DGFT UO. No.01/83/050/2055/AM-08/DES-IV

**Advance authorization No.** 0510215374 dated 24.01.2008

Vide e-mail dated 25<sup>th</sup> April, 2016, the firm has submitted their reply stating that norms for allowing PS Plates were allowed in the norms committee in the ALC meeting for Advance Authorization No.0510101138 dated 01-09-2003. They have further stated that without graphic art film/ PS plate export product cannot be manufactured. Accordingly, following norm is recommended taking cue from SION A-1569 and A 1554:-

**Export Product:** Multicolour printed Mounted/ Unmounted Planners and calendars

**Quantity :** 143300 numbers

**Import Items:**

| Sl. No. | Item Description                                                              | Quantity recommended                                                                 |
|---------|-------------------------------------------------------------------------------|--------------------------------------------------------------------------------------|
| 1.      | Relevant thickness - Printing Paper coated 70 to 170 GSM +/-10% in GSM        | 1.02 kg / kg content contain in export product or applied quantity whichever is less |
| 2.      | Relevant thickness - Printing paper board coated 210 to 350 GSM +/-10% in GSM | 1.02 kg / kg content contain in export product or applied quantity whichever is less |
| 3.      | Printing Ink                                                                  | 1% of FOB Value                                                                      |
| 4.      | Gum/ Glue                                                                     | 1 Kg for 100 Kg paper used or applied quantity whichever is less.                    |
| 5.      | Straight wire 100 MM thickness 2-7 mm                                         | Net to net                                                                           |
| 6.      | PP Tube 40 to 50 micron                                                       | Net to net                                                                           |
| 7.      | Nylon coated/uncoated wire 0.7mm to 2 mm                                      | Net to net                                                                           |
| 8.      | Ball point Pens +Sticker                                                      | Net to net                                                                           |
| 9.      | Ball point Pens                                                               | Net to net                                                                           |
| 10.     | Labels 4 colour (Planners)                                                    | Net to net                                                                           |
| 11.     | Labels 4 colour (Planners)                                                    | Net to net                                                                           |
| 12.     | Graphic Art Film -3702/PS plate -3701                                         | 3% of FOB Value                                                                      |

05/7/2016  
 अजय श्रीवास्तव / AJAY SRIVASTAVA  
 संयुक्त निदेशक (Joint DGFT)  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य विभाग / Deptt. of Commerce  
 नई दिल्ली / New Delhi

(NAND LAL)  
 Consultant  
 04-07-2016

**DGFT -DES-IV**

M-75/6

**No.7/23/16- TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW Section)**

**Subject :** Advance authorization for the export of Multicolour printed wire-o Bound/ wire stitched calendars with euro hanger - M/s. Ajanta Offset & Pakagings Ltd.

**Ref :** DGFT UO. No.01/83/050/1072AM-07/DES-IV/875 dated 28.01.2016

**Advance authorization No.** 0510200280 dated 1.03.2007

Vide e-mail dated 25<sup>th</sup> April, 2016, the firm has submitted their reply stating that norms for allowing PS Plates were allowed in the norms committee in the ALC meeting for Advance Authorization No.0510101138 dated 01-09-2003. They have further stated that without graphic art film/ PS plate export product cannot be manufactured. Accordingly, following norm is recommended taking cue from SION A-1569 and A 1554:-

**Export Product:** Multicolour printed wire – o bound/ wire stitched calendars with euro hanger

**Quantity :** 7,58,500 numbers

**Import Items:**

| Sl. No. | Item Description                                                                        | Quantity recommended                                                                 |
|---------|-----------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------|
| 1.      | Relevant thickness - Printing Paper coated/uncoated 70 to 170 GSM +/-10% in GSM         | 1.02 kg / kg content contain in export product or applied quantity whichever is less |
| 2.      | Relevant thickness - Printing paper board coated/ uncoated 210 to 350 GSM +/-10% in GSM | 1.02 kg / kg content contain in export product or applied quantity whichever is less |
| 3.      | Printing Ink                                                                            | 1% of FOB Value                                                                      |
| 4.      | Gum/ Glue                                                                               | 1 Kg for 100 Kg paper used or applied quantity whichever is less.                    |
| 5.      | Straight wire 100 MM thickness 2-7 mm                                                   | Net to net                                                                           |
| 6.      | PP Tube 40 to 50 micron                                                                 | Net to net                                                                           |
| 7.      | Nylon coated wire Nylobind 0.7mm to 2 mm                                                | Net to net                                                                           |
| 8.      | PS Plates                                                                               | 3% of FOB Value                                                                      |
| 9.      | Graphic Art Film                                                                        |                                                                                      |

  
AJANTA OFFSET & PAKAGINGS LTD.  
संयुक्त निदेशावली DGFT  
विदेश व्यापार विभाग  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Dept. of Commerce  
नई दिल्ली/New Delhi

  
(NAND LAL)  
Consultant  
04-07-2016

**DGFT –DES-IV**



Government of India  
Ministry of Chemicals and Fertilizers  
Department of Chemicals and Petrochemicals

Subject: Advance Authorization application from M/s Sterling Auxiliaries Pvt. Ltd. for the import of raw material against the export of Surfactants.

(Advance Authorization No. 0310791635 dated 03.12.2014)

M/s. Sterling Auxiliaries Pvt. Ltd. has submitted present applications for the import of raw materials against the export of Surfactants.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

| 1. Item of Export                                                                                               | Qty.  | Item of Import          | Qty       |
|-----------------------------------------------------------------------------------------------------------------|-------|-------------------------|-----------|
| 1. STERO NC 400 (Nonyl Phenol Polyglycol Ether 32 Mole Ethoxylate)                                              | 1 kg  | 1. NONYL PHENOL         | 0.1370 kg |
|                                                                                                                 |       | 2. ETHYLENE OXIDE       | 0.8820 kg |
| 2. STERO NC 040 (Nonyl phenyl Poly Glycol Ether)                                                                | 1 Kg. | 1. NONYL PHENOL         | 0.7280 kg |
|                                                                                                                 |       | 2. ETHYLENE OXIDE       | 0.2910 kg |
| 3. STERO NC 300 (F) (Nonyl phenyl Poly Glycol Ether)                                                            | 1 Kg. | 1. NONYL PHENOL         | 0.3840 kg |
|                                                                                                                 |       | 2. ETHYLENE OXIDE       | 0.6150 kg |
| 4. STERO NC 100 (Nonyl Phenol Polyglycol Ether)                                                                 | 1 Kg. | 1. NONYL PHENOL         | 0.3517 kg |
|                                                                                                                 |       | 2. ETHYLENE OXIDE       | 0.6682 kg |
| 5. STEROCARE SMO (Sorbitanmono Oleate)                                                                          | 1 Kg  | 1. OLEIC ACID           | 0.672 kg  |
|                                                                                                                 |       | 2. SORBITOL 70%         | 0.618 kg  |
| 6. STEROCARE TN 20 (Polyoxyethylene Sorbitan Mono Laurate)                                                      | 1 Kg  | 1. LAURIC ACID          | 0.150 kg  |
|                                                                                                                 |       | 2. SORBITOL 70%         | 0.196 kg  |
|                                                                                                                 |       | 3. ETHYLENE OXIDE       | 0.732 kg  |
| 7. STEROCARE EWL (F) (Mixture of Cetostearyl Alcohol and Sodium Lauryl Sulphate)                                | 1 Kg  | 1. CETO STEARYL ALCOHOL | 0.910 kg  |
| 8. STEROCARE EW (CPH) [Mixture containing Cetostearyl alcohol 20 mole ethoxylate 20% & 80% Cetostearyl Alcohol] | 1 Kg  | 1. CETO STEARYL ALCOHOL | 0.8620 kg |
|                                                                                                                 |       | 2. ETHYLENE OXIDE       | 0.1580 kg |
| 9. STEROL 1010 (Iso Decyl alcohol Ethoxylate/Iso Decyl Alcohol 8 moles ethoxylated)                             | 1 Kg  | 1. ISO DECYL ALCOHOL    | 0.3160 kg |
|                                                                                                                 |       | 2. ETHYLENE OXIDE       | 0.7040 kg |
| 10. STEROL 1005 (Iso Decyl alcohol Ethoxylate/Iso Decyl Alcohol 5 moles Ethoxylated)                            | 1 Kg  | 1. ISO DECYL ALCOHOL    | 0.5557 kg |
|                                                                                                                 |       | 2. ETHYLENE OXIDE       | 0.4643 kg |
| 11. STEROCARE CMEA (Coco Mono Ethanol Amide)                                                                    | 1 Kg  | 1. COCONUT METHYL ESTER | 0.9050 kg |
|                                                                                                                 |       | 2. MONO ETHANOL AMINE   | 0.2400 kg |
| 12. STERO X 405 (Octyl Phenol Poly Glycol Ether 70%/Octyl Phenol 30 mole ethoxylate 70%)                        | 1 Kg  | 1. PARA OCTYL PHENOL    | 0.0964 kg |
|                                                                                                                 |       | 2. ETHYLENE OXIDE       | 0.6176 kg |
| 13. STERO X 100 (Octyl Phenol 10 Moles Ethoxylated)                                                             | 1 Kg  | 1. PARA OCTYL PHENOL    | 0.3253 kg |
|                                                                                                                 |       | 2. ETHYLENE OXIDE       | 0.6947 kg |
| 14. STEROL RDA 3 (Propyl Heptanol Ethoxylate)                                                                   | 1 Kg  | 1. PROPYL HEPTANOL      | 0.6551 kg |
|                                                                                                                 |       | 2. ETHYLENE OXIDE       | 0.3649 kg |

This issue with the approval of competent authority.

A.K. AGARWAL  
28/1/16  
(A.K. AGARWAL)  
Addl. Industrial Adviser  
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.  
Deptt. of C&PC U.O. No. 14010/64/2013-CH-II dated 28.01.2016



Government of India  
Ministry of Chemicals & Fertilizers  
Deptt. of Chemicals & Petrochemicals

06/17

M-88

Repeat last's

Sub: Application from M/s. K. Patel Chemopharma Pvt. Ltd. for issuance of licence.

AA.No. - 0310797260 dt. 15.07.2015 ✓

M/s. K. Patel Chemopharma Pvt. Ltd. have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of :

- i) Synthetic Organic Dyestuff Violet Toner DD& (Pigment Violet 27) ✓
- ii) Synthetic Organic Dyestuff-Cartazine Brilliant Yellow 6 GK Liquid / Basic Yellow 96 Liquid (CL. No. Basic Yellow 96)

2. Their application has been examined. The party has furnished details of manufacturing process Based on details of manufacturing process furnished by them, this Department recommends following norms for the present licence application:

| Item of export                                                                                                       | Qty. | Item of import                                          | Qty.       |
|----------------------------------------------------------------------------------------------------------------------|------|---------------------------------------------------------|------------|
| Synthetic Organic Dyestuff Violet Toner DD 7 (Pigment Violet 27)                                                     | 1 kg | <del>N,N-Dimethyl Aniline</del>                         | 0.355 kg X |
|                                                                                                                      |      | Sodium Ferrocyanide                                     | 0.522 kg ✓ |
| Synthetic Organic Dyestuff-Cartazine Brilliant Yellow 6 GK Liquid / Basic Yellow 96 Liquid (CL. No. Basic Yellow 96) | 1 kg | 3-Dimethylamino 1-Propanol (N,N-Dimethyl Propanolamine) | 0.078 kg X |
|                                                                                                                      |      | P-Diethyl Amino Benzaldehyde                            | 0.236 kg   |

( JASBIR SINGH )  
Consultant

Shri G. Sarvanon, FTDO, O/oDGFT, Udyog Bhavan, New Delhi.

Dept. of C&PC U.O.No.14010/37/2008-Ch.II dated 27.12.2011



Government of India  
Ministry of Chemicals & Fertilizers  
Deptt. of Chemicals & Petrochemicals

06/17  
M-89  
Repect beedi's

Sub: Application from M/s. Devanshi Dyestuffs for issuance of licence.

M/s. Devanshi Dyestuffs have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of Synthetic Organic Dyestuff Brilliant Red DDY.

Their application has been examined. The party has furnished details of manufacturing process and past production consumption data duly certified by CA.

The consumption norms are as follows:

| Item            | 2006-07  | 2007-08  | 2008-09  |
|-----------------|----------|----------|----------|
| Rhodamine 6 GDN | 0.893 kg | 0.893 kg | 0.890 kg |

Based on details of manufacturing process furnished by them and at 90% yield, following norms are worked out which may be used for the present licence application:

A.A. No. 0310802009 dt. 22.01.2016 ✓

| Item of export                                                            | Qty. | Item of import                                             | Qty.                           |
|---------------------------------------------------------------------------|------|------------------------------------------------------------|--------------------------------|
| Synthetic Organic Dyestuff Brilliant Red DDY.<br>(C.I.No.Solvent Red 39 ) | 1 kg | Rhodamine GDN/<br>Rhodamine 6GCP<br>(C.I.No. Basic Red 1 ) | <del>0.890 kg</del><br>0.85 kg |

24/17

(JASBIR SINGH)  
INDUSTRIAL ADVISER

Shri S.S. Mohan, FTDO, O/oDGFT, Udyog Bhavan, New Delhi.  
Dept. of C&PC U.O.No.14010/ 45 /2009-Ch.II dated 2.2.2010



(37)

06/17  
M-93

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION  
(TSW- SECTION) *Repeat basis*

Subject: Application for issue of Advance Authorization against export of Solder Paste - M/s Cookson India (P) Ltd.

Ref : DGFT 01/83/050/00748/AM11/DES-IV/1202 Dated 24.3.2011  
RLA 04/24/040/00238/AM11

*AA.M.O. 041016 0223 dt. 04.03.2015 ✓*

The case has been examined and similar to their earlier cases of the same product, in this case also 1% wastage has been allowed and accordingly following norms is recommended :

Export Item : Solder Paste ( Consists of Solder Powder 88.5% - Combination of Tin 95.5%, Silver 4% and Copper 0.5%. and 11.5% Paste Flux OM 338T).

Quantity : 1 Kg.

Import Items:

| Sl. No. | Item sought to be imported Duty Free                                                           | Quantity Recommended |
|---------|------------------------------------------------------------------------------------------------|----------------------|
| 1       | Solder Powder (Lead free Powder) with the Combination of Tin 95.5%, Silver 4% and Copper 0.5%. | 0.8938Kg             |
| 2       | Paste Flux OM 338T                                                                             | 0.1162Kg             |

This has the approval of IA (SK).

*NLE*  
( AND LAL)  
DEVELOPMENT OFFICER

DGFT (Shri G.Sarvanan, FTDO)  
DIPP UO No. 7/19/2011- TSW/

Dated: 29.03.2011

*Ag-17*

F. No. 46011/51/2010-PC-II  
Government of India  
Ministry of Chemicals & Fertilizers  
Department of Chemicals & Petrochemicals

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06/17

30

Shastri Bhawan, New Delhi-110 001

Dated, the 14<sup>th</sup> August, 2014

Repeat basis

OFFICE MEMORANDUM

**Subject :** Advance Authorization Application from M/s. Satyam Poly Plast for the import of raw material against the export of Filler Master Batch. (Advance Authorization No. 1310046259 dated 03.03.2014) 1310047678 dt. 30.10.2014

\*\*\*\*\*

The undersigned is directed to refer to DGFT U.O. No.01/83/50/024/AM15/DES-4/107 dated 17.06.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

1310047971 dt 15.09.15

| Item to be Exported                                                                           | Quantity |
|-----------------------------------------------------------------------------------------------|----------|
| Filler Master Batch<br>Containing 28 $\pm$ 1% Polypropylene and 72 $\pm$ 1% Calcium Carbonate | 1 kg     |

| Raw-material Recommended for Import | Quantity  |
|-------------------------------------|-----------|
| 1 Polypropylene Granules            | 0.2884 kg |
| 2 Calcium Carbonate                 | 0.7416 kg |

2. This issues with the approval of competent authority.

Shri. Sanjeev Kumar Kala,  
FTDO, O/o, DGFT, DES (IV),  
Udyog Bhawan  
New Delhi- 110001

(Dharam Vir) 14/8/2014  
Section Officer  
Tele:- 2338 2575

HC received from R.D.

Sanjeev Kumar



M-12

06/17 14/15

Government of India  
Ministry of Chemicals and Fertilizers  
Department of Chemicals and Fertilizers

37  
Repeat basis

Subject: Advance Authorization application from M/s. E.I. Dupoint Industries Pvt. Ltd. for the import of raw material against the export of CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC).

(Advance Authorization No. 3410037492 dated 25.07.2013) — 29.7.15 3/83-A

(Advance Authorization No. 3410038456 dated 18.11.2013) — 15.11.13 - 14 ✓

(Advance Authorization No. 3410038455 dated 04.09.2013) — 14

(Advance Authorization No. 3410037818 dated 04.09.2013) — 29.7.15 - 3/83A

(Advance Authorization No. 3410039081 dated 23.01.2014) — 29.7.15 2/83-A

M/s. E.I. Dupoint Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

A.A. No. 3410040743 dt. 01.12.2014 ✓

| 1. Item of Export                                        | Qty. | Item of Import                                                                                     | Qty       |
|----------------------------------------------------------|------|----------------------------------------------------------------------------------------------------|-----------|
| CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC) | 1 kg | 1. CHLORANTRANILIPROLE TECHNICAL (RYNAXYPYR TECHNICAL/DPX-E2Y45 TECHNICAL) (97% ACTIVE INGREDIENT) | 0.194 kg. |
|                                                          |      | 2. ATLOX 4913                                                                                      | 0.031 kg  |
|                                                          |      | 3. ATLOX 4894                                                                                      | 0.020 kg  |
|                                                          |      | 4. CLAY ATTAGEL 50 (ATTAGEL 50/ACTI-GEL 208)                                                       | 0.010 kg  |
|                                                          |      | 5. RHODOPOL 23 (AG-RHO POL 23W) (XANTHAN GUM)                                                      | 0.0026 kg |
|                                                          |      | 6. PROXYL GXL (PROXEL GXL)                                                                         | 0.001 kg  |
|                                                          |      | 7. AGNIQUE DFM 111S (DEFOAMER, SILICONE BASED)                                                     | 0.005 kg  |
|                                                          |      | 8. PROPYLENE GLYCOL (PROPANEDIOL)                                                                  | 0.069 kg  |

This issue with the approval of competent authority.

A.K. Agarwal  
12/11/16

(A.K. AGARWAL)  
Addl. Industrial Adviser  
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.  
Deptt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.2016

29/12/16



Government of India  
Ministry of Chemicals and Fertilizers  
Department of Chemicals and Fertilizers

06/17

41

*Report closed*

Subject: Advance Authorization application from M/s. E.I. Dupont Industries Pvt. Ltd. for the import of raw material against the export of CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC).

- (Advance Authorization No. 3410037492 dated 25.07.2013)  
(Advance Authorization No. 3410038456 dated 18.11.2013)  
(Advance Authorization No. 3410038455 dated 04.09.2013)  
(Advance Authorization No. 3410037818 dated 04.09.2013)  
(Advance Authorization No. 3410039081 dated 23.01.2014)

29-7-15 3/83-A  
15-11-13-14  
14 29-7-15-3/83-A  
29-7-15 3/83-A

M/s. E.I. Dupont Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

*A.A. No. 3410040756 dt. 04.12.14*

| 1. Item of Export                                        | Qty. | Item of Import                                                                                     | Qty       |
|----------------------------------------------------------|------|----------------------------------------------------------------------------------------------------|-----------|
| CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC) | 1 kg | 1. CHLORANTRANILIPROLE TECHNICAL (RYNAXYPYR TECHNICAL/DPX-E2Y45 TECHNICAL) (97% ACTIVE INGREDIENT) | 0.194 kg. |
|                                                          |      | 2. ATLOX 4913                                                                                      | 0.031 kg  |
|                                                          |      | 3. ATLOX 4894                                                                                      | 0.020 kg  |
|                                                          |      | 4. CLAY ATTAGEL 50 (ATTAGEL 50/ACTI-GEL 208)                                                       | 0.010 kg  |
|                                                          |      | 5. RHODOPOL 23 (AG-RHO POL 23W) (XANTHAN GUM)                                                      | 0.0026 kg |
|                                                          |      | 6. PROXYL GXL (PROXEL GXL)                                                                         | 0.001 kg  |
|                                                          |      | 7. AGNIQUE DFM 111S (DEFOAMER, SILICONE BASED)                                                     | 0.005 kg  |
|                                                          |      | 8. PROPYLENE GLYCOL (PROPANEDIOL)                                                                  | 0.069 kg  |

This issue with the approval of competent authority.

*Signature*

*Signature*  
(A.K. AGARWAL)  
Addl. Industrial Adviser  
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO. (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.  
Deptt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.216

*Signature*



Government of India  
Ministry of Chemicals and Fertilizers  
Department of Chemicals and Fertilizers

06/17  
64  
Repeat letter

Subject: Advance Authorization application from M/s. E.I. Dupoint Industries Pvt. Ltd. for the import of raw material against the export of CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC).

(Advance Authorization No. 3410037492 dated 25.07.2013) → 29-7-15 3/83-A  
(Advance Authorization No. 3410038456 dated 18.11.2013) → 15-11-13-14 ✓  
(Advance Authorization No. 3410038455 dated 04.09.2013) → 14  
(Advance Authorization No. 3410037818 dated 04.09.2013) → 29-7-15-3/83-A  
(Advance Authorization No. 3410039081 dated 23.01.2014) → 29-7-15-3/83-A

M/s. E.I. Dupoint Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

A.A.No. 3410040775 dt. 10.12.2014 ✓

| 1. Item of Export                                        | Qty. | Item of Import                                                                                     | Qty       |
|----------------------------------------------------------|------|----------------------------------------------------------------------------------------------------|-----------|
| CHLORANTRANILIPROLE 18.5% (RYNAXYPYR 20 SC/CORAGEN 20SC) | 1 kg | 1. CHLORANTRANILIPROLE TECHNICAL (RYNAXYPYR TECHNICAL/DPX-E2Y45 TECHNICAL) (97% ACTIVE INGREDIENT) | 0.194 kg. |
|                                                          |      | 2. ATLOX 4913                                                                                      | 0.031 kg  |
|                                                          |      | 3. ATLOX 4894                                                                                      | 0.020 kg  |
|                                                          |      | 4. CLAY ATTAGEL 50 (ATTAGEL 50/ACTI-GEL 208)                                                       | 0.010 kg  |
|                                                          |      | 5. RHODOPOL 23 (AG-RHO POL 23W) (XANTHAN GUM)                                                      | 0.0026 kg |
|                                                          |      | 6. PROXYL GXL (PROXEL GXL)                                                                         | 0.001 kg  |
|                                                          |      | 7. AGNIQUE DFM 111S (DEFOAMER, SILICONE BASED)                                                     | 0.005 kg  |
|                                                          |      | 8. PROPYLENE GLYCOL (PROPANEDIOL)                                                                  | 0.069 kg  |

This issue with the approval of competent authority.

(A.K. AGARWAL)  
Addl. Industrial Adviser  
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.  
Deptt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.2016

45/6

**No.7/216/2015-TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW Section)**  
.....

**Subject:** Advance Authorization for export of RB Slabs BGT - M/s Rockwool (India) Ltd.

**Ref:** DGFT U.O. No. 01/83/50/198/AM-16/DES-IV

**Advance Authorization No.** 0910061389 dated 15-12-2014

In this case, the firm will procure insulation slabs of rock wool which are faced by Black Glass Tissue Slabs. The firm has claimed 10% wastage and the firm has not given calculation, therefore, 3% wastage is allowed, accordingly, following norms are recommended :-

**Export Product -** RB Slabs BGT (consisting of Black Glass Tissue)

**Quantity -** 50181.820 Sq.mt.

**Import Product -** Black Glass Tissue

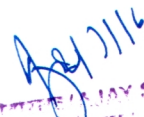
**Quantity -** net + 3%



**(NAND LAL)**  
**Consultant**  
**09-06-2016**

**DGFT(NC)**

No 7/216/15 . TSW B 9/6/16

  
जय श्रीवास्तव JAY SRIVASTAVA  
संयुक्त निदेशक/Joint DGFT  
विदेश व्यापार निदेशक  
Directorate General of Foreign Trade  
एन डी ई विभाग/Deptt. of Commerce  
नई दिल्ली/New Delhi





17  
168

06/17  
48

Room No. 223, A Wing,  
Shastri Bhawan, New Delhi-110 001  
Dated the April 06, 2016

Repeat check

**OFFICE MEMORANDUM**

**Sub: Application from M/s. Forace Polymers Pvt. Ltd., Hardwar, Uttarakhand for issue of advance licence (Licence No. 0510393568 dated 13.03.2015) for export of Furane Resin (Containing Solid Resin Content 48+/- 2%) and corresponding import – reg. 0510392595 dt. 26.12.2014**

The undersigned is directed to refer to U.O. No. 01/83/050/00247/AM-16/DES-4/562 dated 14.08.2015 from D.G.F.T on the subject cited above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis :-

| Name of Export Item(s)                                        | Qty in Kg | Name of Import Item(s) | Qty.in Kgs. |
|---------------------------------------------------------------|-----------|------------------------|-------------|
| <b>Furane Resin (Containing Solid Resin Content 50+/- 2%)</b> | One KG    | Phenol                 | 0.106       |
|                                                               |           | Furfuryl Alcohol       | 0.534       |
|                                                               |           | Paraformaldehyde       | 0.1359      |
|                                                               |           | Caustic Potash         | 0.0058      |
|                                                               |           | Silane (SI-902)        | 0.0038      |

This has approval of the competent authority.

  
(O.P. Sharma)

Joint Industrial Adviser

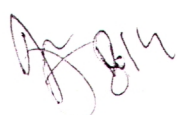
Tel: 011-23071442

Telefax: 011-23071187

Email: [omsharma@nic.in](mailto:omsharma@nic.in)

Shri K.K. Mushahary,  
Foreign Trade Development Officer,  
Directorate General of Foreign Trade,  
Department of Commerce,  
Ministry of Commerce and Industry,  
Udyog Bhawan, New Delhi  
Tel. No. 23061562, Extn. 363  
Fax: 2306 2225/23061613





Government of India  
Ministry of Chemicals and Fertilizers  
Department of Chemicals and Petrochemicals

06/17  
64  
Report closed

Subject: Advance Authorization application from M/s. E.I. Dupoint Industries Pvt. Ltd. for the import of raw material against the export of CHLORANTRANILIPROLE 0.4% W/W GR (FERTERRA 0.4% W/W GR) .

(Advance Authorization No. ~~3410029669~~ dated 08.03.2011)

3410041089 dt. 25.03.2015 ✓

M/s. E.I. Dupoint Industries Pvt. Ltd. have submitted present application for the import of raw material against the export of CHLORANTRANILIPROLE 0.4% W/W GR (FERTERRA 0.4% W/W GR).

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

| 1. Item of Export                                            | Qty. | Item of Import                                                                      | Qty         |
|--------------------------------------------------------------|------|-------------------------------------------------------------------------------------|-------------|
| CHLORANTRANILIPROLE<br>0.4% W/W GR (FERTERRA<br>0.4% W/W GR) | 1 kg | 1. CHLORANTRANILIPORLE<br>TECHNICAL (RYNAXYPYR<br>TECHNICAL/DPX E2Y45<br>TECHNICAL) | 0.00408 kg. |

This issue with the approval of competent authority.

A.K. Agarwal  
12/1/16  
(A.K. AGARWAL)  
Addl. Industrial Adviser  
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.  
Deptt. of C&PC U.O. No. 15022/13/2013-CH-II dated 12.01.216

A.K.

78/6

**No.7/110/2016-TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW- SECTION)**  
 -----

**Subject:** Application for issue of Advance Authorization against export of Multicolor/ single printed laminated hardbound books/ printed diaries/ note books etc. - M/s International Print-O-Pac Ltd.

**Ref :** DGFT UO. No.01/83/50/523/AM-16/DES-4

**Advance Authorization No.** 0510395030      **dated** 22-07-2015

The case has been examined and taking cue from SION A1569 for Export Item No.1&2, SION A1579 for Export Item No.3 and SION A1554 for Export Item No.4 and information furnished by the firm, the following norm is recommended :-

**Export Item No.1:** Multicolor/ Single Printed Laminated Hardbound Books

**Quantity:** 2,00,000 Numbers

**Import Items :**

| Sl. No. | Item Description                                                      | Qty recommended                                                                                                      |
|---------|-----------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------|
| 1       | Printing Paper Coated/ Uncoated 70-170 GSM $\pm$ 10% in GSM           | 1.12 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM                      |
| 3       | Book Binding Board (0.8 mm to 3.0 mm)                                 | 1.10 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM                      |
| 7       | U V Varnish (Clear coat)                                              | Not allowed as import content and consumption/production data has not been given and also not given in SION.         |
| 8       | Printing Ink                                                          | Total 10 gms/kg of export product (value limited to 2% of FOB value of export) or applied quantity whichever is less |
| 10      | Presensitised Positive Offset Aluminium Plate (Lithographic/ Thermal) | Limited to 3% of FOB value of export or applied quantity whichever is less                                           |

**Note:** Conditions of note 1 and 2 of SION A 1569 will be applicable for Printing Paper Coated/ Uncoated.

30/07/2016 SHIVASTAVA  
 Joint DGFT  
 Director General of Foreign Trade  
 Directorate, Deptt. of Commerce  
 New Delhi



**Export Item No.2 :** Multicolor / Single Printed Laminated Softcover Books  
**Quantity : 2,00,000 Numbers**

**Import Items :**

| Sl. No. | Item Description                                                      | Qty recommended                                                                                                      |
|---------|-----------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------|
| 1       | Printing Paper Coated/ Uncoated 70-170 GSM $\pm$ 10% in GSM           | 1.12 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM                      |
| 2       | Paper Board 200-400 GSM $\pm$ 10% in GSM                              | 1.15 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM                      |
| 7       | U V Varnish (Clear coat)                                              | Not allowed as import content and consumption/production data has not been given and also not given in SION.         |
| 8       | Printing Ink                                                          | Total 10 gms/kg of export product (value limited to 2% of FOB value of export) or applied quantity whichever is less |
| 9       | Spiral                                                                | Net to net                                                                                                           |
| 10      | Presensitised Positive Offset Aluminium Plate (Lithographic/ Thermal) | Limited to 3% of FOB value of export or applied quantity whichever is less                                           |

**Note:** Conditions of note 1 and 2 of SION A 1569 will be applicable for Printing Paper Coated/ Uncoated.

**Export Item No.3:** Printed Diaries / Note Books with PVC Coated paper/ Covering Material  
**Quantity : 2,70,000 Numbers**

**Import Items :**

| Sl. No. | Item Description                                                      | Qty recommended                                                                                              |
|---------|-----------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------|
| 1       | Printing Paper Coated/ Uncoated 70-170 GSM $\pm$ 10% in GSM           | 1.126Kg / Kg content in the export product or applied quantity whichever is less of relevant GSM             |
| 2       | Paper Board 200-400 GSM $\pm$ 10% in GSM                              | 1.15 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM              |
| 3       | Book Binding Board (0.8 mm to 3.0 mm)                                 | 1.10 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM              |
| 4       | PVC Coated paper / Covering Material                                  | 1.05 Kg/ Kg content in the export product                                                                    |
| 7       | U V Varnish (Clear coat)                                              | Not allowed as import content and consumption/production data has not been given and also not given in SION. |
| 8       | Printing Ink                                                          | Total 1 gms/kg of export product                                                                             |
| 10      | Presensitised Positive Offset Aluminium Plate (Lithographic/ Thermal) | Limited to 2% of FOB value of export or applied quantity whichever is less                                   |

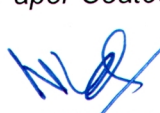
**Note:** Conditions of note 1 and 2 of SION A 1579 will be applicable for Printing Paper Coated/ Uncoated.

**Export Item No.4: Multicolor Printed Varnished Calendars with or without wireo & Hanger**  
**Quantity : 2,10,000 Numbers**

**Import Items :**

| Sl. No. | Item Description                                                      | Qty recommended                                                                                 |
|---------|-----------------------------------------------------------------------|-------------------------------------------------------------------------------------------------|
| 1       | Printing Paper Coated/ Uncoated 70-170 GSM $\pm$ 10% in GSM           | 1.02 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM |
| 2       | Paper Board 200-400 GSM $\pm$ 10% in GSM                              | 1.05 Kg/ Kg content in the export product or applied quantity whichever is less of relevant GSM |
| 3       | Book Binding Board (0.8 mm to 3.0 mm)                                 | 1.10 Kg/ Kg content in the export product of relevant GSM                                       |
| 5       | Twin Ring Wire                                                        | Net to net                                                                                      |
| 6       | Hanger (Wire Formed)                                                  | Net to net                                                                                      |
| 7       | U V Varnish (Clear coat)                                              | 1050 kg                                                                                         |
| 8       | Printing Ink                                                          | Up to 1% of FOB value of export or applied quantity whichever is less                           |
| 10      | Presensitised Positive Offset Aluminium Plate (Lithographic/ Thermal) | Not allowed as the same has not been given in SION A 1554                                       |

**Note:** Conditions of note 1 and 2 of SION A 1579 will be applicable for Printing Paper Coated/ Uncoated.

  
**(NAND LAL)**  
**Consultant**  
**04-07-2016**

**DGFT(NC)**

*No 7/110/16 - TSL on 5/7/16*

*Ag 11/2*



Government of India  
Ministry of Chemicals and Fertilizers  
Department of Chemicals and Petrochemicals

06/17  
87  
13  
96  
*Depect basis*

Subject: Advance Authorization application from M/s. Dorf- Ketel Chemicals India Pvt. Ltd. for the import of raw material against the export of Demulsifier, SR-1142 etc.

M/s. Dorf- Ketel Chemicals India Pvt. Ltd. have submitted present applications for the import of raw material against the export of Demulsifier, SR-1142 etc.

The applications has been examined and the Department recommends the following norms for the present Advance Authorization applications.

(Advance Authorization No. 0310787765 dated 07.08.2014) ✓

| 1. Item of Export    | Qty. | Item of Import                  | Qty      |
|----------------------|------|---------------------------------|----------|
| Demulsifier, SR-1142 | 1 kg | 1. Nonyl Phenol                 | 0.200 kg |
|                      |      | 2. Aromatic Solvent (C10 - C20) | 0.191 kg |
|                      |      | 3. Para Tertiary Amyl Phenol    | 0.009 kg |
|                      |      | 4. Para Formaldehyde (91-92%)   | 0.025 kg |
|                      |      | 5. Methanol                     | 0.170 kg |
|                      |      | 6. KB-1303/KM-5303              | 0.025 kg |
|                      |      | 7. KB-3341/KM-5341              | 0.025 kg |

(Advance Authorization No. ~~0310796754~~ dated ~~23.6.2015~~) 0310798685 dt. 07.09.15 ✓

| 1. Item of Export                                                        | Qty. | Item of Import                                                                                                                                                                                                                                                                              | Qty      |
|--------------------------------------------------------------------------|------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------|
| Fuel Additive/Lubricity Improver - SR 2008/ SR2006/ SR2007/SR2005/SR2036 | 1 kg | 1. Tall Oil Fatty Acid- TOFA-L-5/TOFA-L-1/TOFA-R-3/TOFA-FA-1                                                                                                                                                                                                                                | 0.700 kg |
|                                                                          |      | 2. Aromatic Solvent(C10-C20)/ C9 Fraction(Mixed Aromatics) Solgad-150/ Aromatic Solvent C-10/ Solvent C-10/ Kocosol 150/ Heavy Aromatics/ Garasol 150/MC-10A/Anysol150/ Solvessol150/ Fluid/ Shellsol A150/ Mixed Hydrocarbons/ High Flash Aromatic Naphtha / Solvent Naphtha M/ Todsol-150 | 0.300 kg |

This issues with the approval of competent authority.

*A.K. Agarwal*  
(A.K. AGARWAL)  
Addl. Industrial Adviser  
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.  
Deptt. of C&PC U.O. No. 14010/176/2011-CH-II dated 15.12.2015

*15/12/15*

Government of India  
Ministry of Chemicals and Fertilizers  
Department of Chemicals and Petrochemicals

14/205  
12/241  
06/17  
91  
Repeat Licence

Subject: Advance Authorization application from M/s. PARAMOUNT MINERALS AND CHEMICALS Ltd. for the import of raw material against the export of Optical Brightener C.1 Fluorescent Brightener 351(Assay 97%)

REF. DGFT U.O.NO.01/83/50/381,371/AM-16/DES -IV/575 DATED 24.8.15

(Advance Authorization No. 310792433 dated 29.12.2014) — 14/205 ✓

(Advance Authorization No. 310794208 dated 26.2.2015) 14/274 ✓

0310799111 dt. 16.09.2015 ✓

M/s. PARAMOUNT MINERALS AND CHEMICALS Ltd. have submitted present application for the import of raw material against the export of Optical Brightener C.1 Fluorescent Brightener 351(Assay 97%)

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

| 1. Item of Export                                                  | Qty. | Item of Import                                 | Qty       |
|--------------------------------------------------------------------|------|------------------------------------------------|-----------|
| Optical Brightener C.1<br>Fluorescent Brightener<br>351(Assay 97%) | 1 kg | 1. Benzaldehyde-2 Sulfonic Acid<br>Sodium Salt | 0.948 kg. |
|                                                                    |      | 2. 4,4 bis (Chloromethyl)-Diphenyl             | 0.572 kg  |
|                                                                    |      | 3. Sodium Methoxide                            | 0.272 kg  |
|                                                                    |      | 4. Trimethyl Phosphite                         | 0.854 Kg  |
|                                                                    |      | 5. Dimethyl Sulfoxide                          | 0.950 Kg  |

This issues with the approval of competent authority.

  
(A.K. AGARWAL)  
Addl. Industrial Adviser  
Tel. No. 011-2338 1430

✓ Shri K.K. Mushari, DGFT, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.  
Deptt. of C&PC U.O. No. 14010/132/2011-CH-II dated 28.12.2015

10/1/16  
A.M.



Government of India  
Ministry of Chemicals & Fertilizers  
Department of Chemicals & Petrochemicals

06/17  
95  
Repeat license

Sub.: Application from M/s. Neelikon Food Dyes and Chemicals Ltd., Mumbai for fixation of norms. (Licence: 310717121 dt. 12.12.2012)  
0310799285 dt. 07.10.15 ✓

M/s. Neelikon Food Dyes and Chemicals Ltd., Mumbai have submitted present application for fixation of norms for the import of raw materials for the manufacture and export of Neeliglow Solvent Yellow 172.

Their application has been examined. They have furnished details of manufacturing process and past production consumption data. This Department recommends the following norms for present licence application:

| Item of export                | Qty. | Item of import                                        | Qty.                 |
|-------------------------------|------|-------------------------------------------------------|----------------------|
| Neeliglow Solvent Yellow 172. | 1 kg | Demap Aldehyde (4-(N,N-Diethylamino) Salicylaldehyde) | 0.701 kg             |
|                               |      | <del>2-Amino Phenol-4-Sulfonamide</del>               | <del>0.683kg</del> X |
|                               |      | Cyano Acetamide                                       | 0.339 kg             |

Ref: C&PC U.O. No. 14010/44/2009/CH-II dt. 21.3.13

In the m. No. 06/17 dt. 22.06.16 (held on 08.07.16), it is decided to allow the qty. for import items as under:

S. No. 1 — 0.6948 kg.

S. No. 3 — 0.336 kg.

Shri G. Sarvanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi

Deptt. of C&PC U.O. No. 14010/44/2009/Ch. II dated 21.3.2013

(JASBIR SINGH)  
Consultant

12/12

06/17  
97

Repeat basis.

Case No.:12/20/83-ALC1/2012 Party Name:DORF-KETAL  
CHEMICALS INDIA PVT.LTD.Meet No/Date:28/83-  
ALC1/2012  
10.10.2012Status:Case  
ApprovedHQ File  
:01/83/050/00358/AM13/RLA File  
:03/94/040/00259/AM13/Lic.No/Date:0310700595 Defer Date:  
03.07.2012

**Decision :** The Committee considered the case as per agenda and based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/176/2011-Ch.II dated 10.10.2012 the Committee decided to approve the case as under :-

A. P. No. 0310799301 dt. 09.10.2015 ✓

48

| Export Item                                                      | Qty. | Import Item                                                                                                                                                                                     | Qty.                     |
|------------------------------------------------------------------|------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------|
| Chemical – Antifoulant –<br>Trade Name – Polyflo 130/<br>SR 1321 | 1 Kg | 1. N-Tallow alkyl-1,3-<br>diaminopropane/ Fatty Diamine,<br>Tallow Diamine/(Trade Name<br>Duomeen T/Duomeen T E9)                                                                               | 0.443 Kg                 |
|                                                                  |      | 2. ISO Propyl Alcohol/ ISO<br>Propanol                                                                                                                                                          |                          |
|                                                                  |      | 3. Aromatic Solvent / Solvent C-<br>10/ Kocosol 150/HAR/Heavy<br>Aromatic Solgad 150/ K-150 MC-<br>10 A/, Garasol-150/C-9 Plus/<br>Aromatic Solvent 150 C-9<br>Plus/Aromatic Solvent (C-10-C20) | 0.100 Kg<br><br>0.482 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

ADIN



Government of India  
Ministry of Chemicals & Fertilizers  
Deptt. of Chemicals & Petrochemicals

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108  
30/10/12  
Repetit loris

Sub: Application from M/s. Chemico Chemicals Pvt. Ltd. Mumbai for issuance of licence.

A.A.No. 0510396015 dt. 26.10.15

M/s. Chemico Chemicals Pvt. Ltd., Mumbai, have submitted present application for issuance of licence for the import of raw materials for the manufacture and export of **Antimony Trisulphide**.

Their application has been examined. The party has furnished details of manufacturing process, production consumption data and other relevant details. This Department recommends the following norms for the present licence application. (yield 99%)

| Item of export       | Qty.  | Item of import                                           | Qty.     |
|----------------------|-------|----------------------------------------------------------|----------|
| Antimony Trisulphide | 1 kg. | Antimony Concentrate containing 55% to 62% of Sb content | 1.237 kg |

Jasbir Singh  
(JASBIR SINGH)  
Consultant

Shri G. Sarvanan, FTDO, O/o DGFT, Udyog Bhavan, New Delhi.,  
Deptt. of C&PC U.O.No.14010/9/2012/Ch.II dated 7.5.2012

06/17

Government of India  
Ministry of Chemicals and Fertilizers  
Department of Chemicals and Petrochemicals

06/17 13  
128  
*Repetit basis*

Subject: Advance Authorization application from M/s. Dorf- Ketal Chemicals India Pvt. Ltd. for the import of raw material against the export of Demulsifier, SR-1142 etc.

M/s. Dorf- Ketal Chemicals India Pvt. Ltd. have submitted present applications for the import of raw material against the export of Demulsifier, SR-1142 etc.

The applications has been examined and the Department recommends the following norms for the present Advance Authorization applications.

(Advance Authorization No. 0310787765 dated 07.08.2014)

| 1. Item of Export    | Qty. | Item of Import                  | Qty      |
|----------------------|------|---------------------------------|----------|
| Demulsifier, SR-1142 | 1 kg | 1. Nonyl Phenol                 | 0.200 kg |
|                      |      | 2. Aromatic Solvent (C10 - C20) | 0.191 kg |
|                      |      | 3. Para Tertiary Amyl Phenol    | 0.009 kg |
|                      |      | 4. Para Formaldehyde (91-92%)   | 0.025 kg |
|                      |      | 5. Methanol                     | 0.170 kg |
|                      |      | 6. KB-1303/KM-5303              | 0.025 kg |
|                      |      | 7. KB-3341/KM-5341              | 0.025 kg |

0310800542 dt. 01/12/2015 ✓  
(Advance Authorization No. ~~0310796754~~ dated ~~23.6.2015~~)

| 1. Item of Export                                                        | Qty. | Item of Import                                                                                                                                                                                                                                                                               | Qty      |
|--------------------------------------------------------------------------|------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------|
| Fuel Additive/Lubricity Improver - SR 2008/ SR2006/ SR2007/SR2005/SR2036 | 1 kg | 1. Tall Oil Fatty Acid- TOFA-L-5/TOFA-L-1/TOFA-R-3/TOFA-FA-1                                                                                                                                                                                                                                 | 0.700 kg |
|                                                                          |      | 2. Aromatic Solvent(C10-C20)/ C9 Fraction(Mixed Aromatics) Solgad-150/ Aromatic Solvent C-10/ Solvent C-10/ Kocosol 150/ Heavy Aromatics/ Garasol 150/MC-10A/Anyisol150/ Solvessol150/ Fluid/ Shellsol A150/ Mixed Hydrocarbons/ High Flash Aromatic Naphtha / Solvent Naphtha M/ Todsol-150 | 0.300 kg |

This issues with the approval of competent authority.

*Agarwal*  
(A.K. AGARWAL)  
Addl. Industrial Adviser  
Tel. No. 011-2338 1430

✓ Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.  
Deptt. of C&PC U.O. No. 14010/176/2011-CH-II dated 12.12.2015

*12/12* *12/12*



06/17 267  
144  
Repeat basis

**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW- SECTION)**  
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Subject: Application for issue of Advance Authorization against export of Pigment Blue UV paper Concentrate (Pigment Content 35 +/- 1 %, Resin content 58 +/-1%). - M/s. Micro Inks Ltd.

Ref : DGFT UO. No.01/83/112/AM-12 dated 12.5.2011. AA.No'- 631080 2012 dt. 22.01.16 ✓

**Case No.267**

**Meeting No. 17**

In the past NC-4 meeting No.36/11-12 has approved the norms based on material balance and consumption and production data duly certified by Chartered Accountant. They have also submitted consumption and production data for last three years. The same norms may be recommended in this case also as under:-

**Export Item:** Pigment Blue UV paper Concentrate (Pigment Content 35 +/- 1 %, Resin content 58 +/-1%)

Quantity: 1 KG

**Import Items :**

| Sl. No. | Item Description                                                                                                               | Qty recommended |
|---------|--------------------------------------------------------------------------------------------------------------------------------|-----------------|
| 1       | Pigment Blue 15:3 (WC)                                                                                                         | 0.36618         |
| 2       | Polyester Acrylate (Di Trimethylol Propane Based) - ( or its raw material of Polyester Acrylate (Di Trimethylol Propane Based) | -               |
| 3       | 2a) Acrylic Acid                                                                                                               | 0.14107         |
| 4       | 2b) Dimer Acid                                                                                                                 | 0.02524         |
| 5       | 2c) Pthalic Anhydride                                                                                                          | 0.02286         |
| 6       | 2d) Di Tri Methyl Propane                                                                                                      | 0.14550         |
| 7       | Epoxy acrylate ( or its raw material Epoxy acrylate)                                                                           | -               |
| 8       | 3a) Acrylic Acid                                                                                                               | 0.06440         |
| 9       | 3b) Epoxy Resins                                                                                                               | 0.16939         |
| 10      | 3c) Mono Ethyl Hydro Quinone                                                                                                   | 0.00116         |
| 11      | 3d) Benzyl Dimethyl Amine                                                                                                      | 0.00110         |
| 12      | 3e) Glyceryl Propoxy Triacrylate / Propoxylated Glycery / Triacrylate                                                          | 0.05580         |
| 13      | Trimethylol Propane Ethoxy Tri Acrylate                                                                                        | 0.06396         |

**DGFT (NC)**

7/31/2015 - PSH dt 5/3

N/L  
(NAND LAL)  
Consultant  
23-02-2015

03.03.2015

146/6

**No.7/113/2016-TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW Section)**

**Subject: Advance Authorization No.0310802022 dated 25-01-2016 - M/s New (India) Imaging Industries Pvt. Ltd.**

**Ref: DGFT UO. No.01/83/050/854/AM-16/ DES-4**

The case has been examined and taking into consideration of size of paper to be cut from roll, the following norm is recommended:-

| S.N o. | Export item                                                                                                                                                     | Qty (Kg) | Import Item                                                        | Quantity recommended                  |
|--------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------|----------|--------------------------------------------------------------------|---------------------------------------|
| 1      | 62/0- Coated Paper - rolls J-37110-2" Spool with one side not exceeding 914MM and other side not exceeding by 20M in folded state GSM 180 (+/-10%)              | 800.000  | Coated Paper (J-37110) in Jumbo Roll GSM 180+/-10%                 | 1.01 Kg/Kg contain in export product  |
| 2      | 62/0- Coated Paper - rolls J-37110-2" Spool with one side not exceeding 1067MM and other side not exceeding by 20M in folded state GSM 180 (+/-10%)             | 200.000  | Coated Paper (J-37110) in Jumbo Roll GSM 180+/-10%                 | 1.01 Kg/Kg contain in export product  |
| 3      | 62/0- Plain Paper PPC-bond rolls on 3" spool with one side not exceeding 914 mm and the other side not exceeding 150M in folded state GSM 90 (+/-10%)           | 3000.000 | Plain Paper-PPC-bond in jumbo Rolls of GSM 90 (+/-10%)             | 1.005 Kg/Kg contain in export product |
| 4      | 62/0- Natural Translucent/Tracing paper - sheets with one side not exceeding 914mm and other side not exceeding by 64cm in unfolded state GSM 90 (+/- 10%)      | 1800.000 | Natural Translucent/Tracing paper in jumbo rolls GSM 90 (+/- 10%)  | 1.03 Kg/Kg contain in export product  |
| 5      | 62/0- Natural Translucent/ Tracing paper rolls 2" spool with one side not exceeding 610mm and other side not exceeding by 50M in folded state GSM 112 (+/- 10%) | 1850.000 | Natural Translucent/Tracing paper in jumbo rolls GSM 112 (+/- 10%) | 1.005 Kg/Kg contain in export product |
| 6      | 62/0- Natural Translucent/ Tracing paper rolls 2" spool with one side not exceeding 914mm and other side not exceeding by 50M in folded state GSM 112 (+/- 10%) | 5000.000 | Natural Translucent/Tracing paper in jumbo rolls GSM 112 (+/- 10%) | 1.005 Kg/Kg contain in export product |
| 7      | 62/0- Natural Translucent / Tracing paper - sheets with one side not exceeding 914mm and other side not exceeding by 64cm in unfolded state GSM 112 (+/- 10%)   | 3000.000 | Natural Translucent/Tracing paper in jumbo rolls GSM 112 (+/- 10%) | 1.03 Kg/Kg contain in export product  |

(Subject to approval of TA(B))

**DGFT(NC)**

Director General of Foreign Trade  
 Ministry of Commerce  
 Government of India  
 New Delhi

**(NAND LAL)**  
**Consultant**  
**06-07-2016**



06/17 172/6  
148  
Repeat access

**No.7/229/2016-TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW Section)**

**Subject:** Advance Authorization No. ~~0310803598~~ dated ~~29-03-2016~~ - M/s Dee Dee Label  
0310802020 dt. 25.01.2016

**Ref:** DGFT UO. No.01/83/050/117/AM-17/ DES-4

The case has been examined and the following norm is recommended:-

**Export item :** Self Adhesive paper (160 GSM +/- 10%) with adhesive coating weight of 20 GSM/ SQM

**Quantity :** 7,00,000 Sq mt.

**Import Items :**

| S.No | Item description                               | Quantity recommended per Sq. Mt. of export product     |
|------|------------------------------------------------|--------------------------------------------------------|
| 1    | One side coated paper in reels of relevant GSM | 1.04 Sq Mtr./Sq. Mtr content contain in Export Product |
| 2    | Glassine paper in reels of relevant GSM        | 1.04 Sq Mtr./Sq. Mtr content contain in Export Product |
| 3    | Adhesive (55% solid) (water based)             | 42 gm/ sq. mtr. of export product                      |

(Subject to approval of TA(B))

A-17

**(NAND LAL)**  
**Consultant**  
**06-07-2016**

**DGFT(NC)**

19  
18

Government of India  
Ministry of Chemicals and Fertilizers  
Department of Chemicals and Petrochemicals

06/17  
153  
Repeat Rec'd

Subject: Advance Authorization application from M/s Sterling Auxiliaries Pvt. Ltd. for the import of raw material against the export of Surfactants.

(Advance Authorization No. ~~0310791430~~ dated 26.11.2014)

0310802438 dt. 10.02.16 ✓

M/s. Sterling Auxiliaries Pvt. Ltd. has submitted present applications for the import of raw materials against the export of Surfactants.

The application has been examined and the Department recommends the following norms for the present Advance Authorization application.

| 1. Item of Export                                                                         | Qty.  | Item of Import                             | Qty      |
|-------------------------------------------------------------------------------------------|-------|--------------------------------------------|----------|
| 1. STEROL 1203 (Lauryl Alcohol 3 mole Ethoxylate)                                         | 1 Kg. | 1. LAURYL MYRISTYL ALCOHOL/ LAURYL ALCOHOL | 0.607 Kg |
|                                                                                           |       | 2. ETHYLENE OXIDE                          | 0.410 Kg |
| 2. STEROL 120G (BG) (Fatty Alcohol Poly Glycol Ether/Lauryl Alcohol 4.5 mole Ethoxylated) | 1 Kg. | 1. LAURYL MYRISTYL ALCOHOL/ LAURYL ALCOHOL | 0.500 Kg |
|                                                                                           |       | 2. ETHYLENE OXIDE                          | 0.520 Kg |
| 3. Sterol 1202 C1 (Lauryl Alcohol 2 mole Ethoxylate)                                      | 1 Kg  | 1. LAURYL MYRISTYL ALCOHOL/ LAURYL ALCOHOL | 0.690 kg |
|                                                                                           |       | 2. ETHYLENE OXIDE                          | 0.310 Kg |
| 4. STERO OP 25 (Octyl Phenol Poly Glycol Ether/Octyl Phenol 23 moles Ethoxylated)         | 1 Kg  | 1. OCTYL PHENOL                            | 0.170 Kg |
|                                                                                           |       | 2. ETHYLENE OXIDE                          | 0.850 Kg |

This issue with the approval of competent authority.

A.K. Agarwal  
28/11/16  
(A.K. AGARWAL)  
Addl. Industrial Adviser  
Tel. No. 011-2338 1430

Shri K.K. Mushahari, FTDO, (DES-IV) O/o DGFT, Udyog Bhawan, New Delhi -11.  
Deptt. of C&PC U.O. No. 14010/64/2013-CH-II dated 28.01.2016

28/11/16  
28/11/16



170/6

**No.7/64/2016-TSW**  
**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**  
**(TSW Section)**  
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**Subject :** Advance authorization for the export of Black Glass Fabric – TEJDO NEGRO -  
M/s Montex Glass Fibre India Pvt. Ltd.

**Ref :** DGFT UO. No.01/83/050/161/AM-16 /DES-IV

**Advance Authorization No.**0310803333 dated 15-03-2016

The case has been examined and in the past also, in Meeting No.14/2014-15 dated 22-12-2014, and 13/2015-16 dated 20.01.2016 for the export of same item, the norms were approved. Accordingly, following is recommended on repeat basis:-

**Export Product:** Black Glass Fabric - TEJDO NEGRO

**Quantity:** 1.00 KG

**Import Items:**

| S.No. | Item Description                       | Quantity Recommended |
|-------|----------------------------------------|----------------------|
| 1     | Glass Filament Yarn                    | 0.8415 kg            |
| 2     | Finishing agent and dye                | 0.06424 Kg           |
| 3     | Polyester Schaetti fix 386F/100-500 MY | 0.179092 Kg          |

(Subject to approval of TA(B))

**DGFT(NC)**

A-112

**(NAND LAL)**  
**Consultant**  
**06-07-2016**

06/17 172/6

172

No.7/229/2016-TSW  
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION  
(TSW Section)

Subject: Advance Authorization No. 0310803598 dated 29-03-2016 - M/s Dee Dee Label  
0310803598 dt. 29.03.16  
0310803598 dt. 29.03.16

Ref: DGFT UO. No.01/83/050/117/AM-17/ DES-4

The case has been examined and the following norm is recommended:-

Export item : Self Adhesive paper (160 GSM +/- 10%) with adhesive coating weight of 20 GSM/ SQM

Quantity : 7,00,000 Sq mt.

Import Items :

| S.No | Item description                               | Quantity recommended per Sq. Mt. of export product     |
|------|------------------------------------------------|--------------------------------------------------------|
| 1    | One side coated paper in reels of relevant GSM | 1.04 Sq Mtr./Sq. Mtr content contain in Export Product |
| 2    | Glassine paper in reels of relevant GSM        | 1.04 Sq Mtr./Sq. Mtr content contain in Export Product |
| 3    | Adhesive (55% solid) (water based)             | 42 gm/ sq. mtr. of export product                      |

(Subject to approval of TA(B))

A-111

(NAND LAL)  
Consultant  
06-07-2016

DGFT(NC)

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178

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION

(TSW Section)  
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**Subject:** Application for Advance authorization for the export of Printed on 29 GSM Bible Paper - M/s. Temple Packaging Private Limited

**Ref:** DGFT U.O. No. 01/83/50/131/AM17/DES-IV/51 dated 20.6.2016

**Ad. Auth.** 0310803998 dated 18.04.2016

In the past meeting no.8/2012-13 dated 23.05.2012 based on production & consumption data 10% wastage was approved. In this case also 10% wastage is allowed accordingly DIPP recommends the following norms :-

**Export item:** Printed on 29 GSM Bible Paper (Export Qty- 1969697 nos.

Quantity: 1 kg

Import item:

| Sl. No. | Item Description                           | Quantity Recommended                          |
|---------|--------------------------------------------|-----------------------------------------------|
| 1.      | Thincoat Plus 29 GSM Printing Paper TK 881 | 1.10 kg/Kg Content contain in Export product* |

\* subject to approval of TA (B)

N/L  
(Nand Lal)  
Consultant  
08.07.2016

17/12

DGFT(NC)



7/247/16 - TSW

152/6

No. 7/12/2016-TSW

**DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION  
(TSW- SECTION)**

**Subject:** Application for issue of Advance Authorization against export of Cyan offset ink, Magenta offset ink, Yellow offset ink and Black offset ink - M/s. Huber Group India Pvt. Ltd.

**Ref :** DGFT UO. No.01/83/142 /AM-16/DES-4

**Advance Authorization No. 0310802268**

Dated 05.02.2016

0310802262

Vide e mail dated June 28, 2016, the firm has submitted a material balance for all the four export items and in the application production / consumption data for three years duly certified by Chartered Accountant. They have also submitted Process flow chart for the preparation of Offset Inks with drier. They have claimed wastage 0-2% in manufacturing the export products. Accordingly DIPP recommends the following norms:

**Export Item:** 1) Cyan Offset Ink with Drier [19% +/- 3% Pigment and 37% +/- 3% solid resin]

**Quantity:** 1 kg.

**Import items:**

| S No. of application | Item Description                                                                                                                 | Quantity Recommended (in kg.) |
|----------------------|----------------------------------------------------------------------------------------------------------------------------------|-------------------------------|
| 1                    | 1a. Pigment Flushes Cyan (Dispersed in Non Aqueous Media) For Printing Ink. ( 30%+/-2% Pigment and 36%+/-2%Solid Resin )         | 0.59                          |
| 2                    | 1b. Varnishes (Oil soluble phenolic resin based varnish( High Viscosity ) solid resin content 54%+/-2%)                          | 0.26                          |
| 3                    | 1c. Polyethylene Wax compound.                                                                                                   | 0.05                          |
| 4                    | 1d. Coxi – Oxiretarder                                                                                                           | 0.01                          |
| 5                    | 1e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound                                                                                | 0.01                          |
| 6                    | 1f. Lithosperser 700S CS (kaolin Clay)                                                                                           | 0.01                          |
| 7.                   | 1g. Cobalt Magnesium Mix Drier (Containing 12.20 % Cobalt 2-Ethylhexanoate & 37.3 % Magnesium Ethylhexanoate in Vegetable Ester) | 0.02                          |
| 8.                   | 1h. Heavy Mineral Oil 0.05                                                                                                       | 0.05                          |

अजय श्रीवास्तव SPINASTAVA  
संयुक्त निदेशक, जॉयन DGFT  
निदेशक, निदेशक, निदेशक  
Directorate General of Foreign Trade  
वाणिज्य विभाग/Deptt. of Commerce  
नई दिल्ली/NEW DELHI





**Export Item:** 2) Magenta Offset Ink with Drier [18% +/- 3% Pigment & 36% +/- 3% Solid resin]  
**Quantity:** 1 kg.

**Import items:**

| S No. of application | Item Description                                                                                                                 | Quantity Recommended (in kg.) |
|----------------------|----------------------------------------------------------------------------------------------------------------------------------|-------------------------------|
| 9.                   | 2a. Pigment Flushes Magenta Dispersed In Non Aqueous Media) For Printing Ink.( 27%+/-2% Pigment And 35%+/-2% Solid Resin )       | 0.61                          |
| 10.                  | 2b. Varnishes (Oil soluble phenolic resin based varnish (High Viscosity)<br>solid resin content 54% +/- 2%                       | 0.24                          |
| 11.                  | 2c. Polyethylene Wax compound                                                                                                    | 0.01                          |
| 12.                  | 2d. Coxi – Oxiretarder                                                                                                           | 0.01                          |
| 13.                  | 2e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound                                                                                | 0.02                          |
| 14.                  | 2f. Lithosperse 700S CS (Kaolin Clay)                                                                                            | 0.01                          |
| 15.                  | 2g. Cobalt Magnesium Mix Drier (Containing 12.20 % Cobalt 2-Ethylhexaonate & 37.3 % Magnesium Ethylhexaonate in Vegetable Ester) | 0.02                          |
| 16.                  | 2h. Heavy Mineral Oil                                                                                                            | 0.05                          |

**Export Item:** 3) Yellow Offset Ink with Drier [16 % +/- 3% Pigment & 38% +/- 3% Solid Resin]

**Quantity:** 1 Kg

**Import Items:**

| Sr. No. of application | Item Description                                                                                                                 | Quantity Recommended ( in kg.) |
|------------------------|----------------------------------------------------------------------------------------------------------------------------------|--------------------------------|
| 17                     | 3a. Pigment Flushes Yellow Dispersed In Non Aqueous Media) For Printing Ink.( 23%+/-2% Pigment And 40%+/-2%Solid Resin )         | 0.62                           |
| 18                     | 3b. Varnishes (Oil soluble phenolic resin based varnish (High Viscosity) solid resin content 54% +/- 2%                          | 0.2                            |
| 19                     | 3c. Polyethylene Wax compound                                                                                                    | 0.05                           |
| 20                     | 3d. Coxi-Oxiretarder                                                                                                             | 0.01                           |
| 21                     | 3e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound .                                                                              | 0.02                           |
| 22                     | 3f. Heavy Mineral Oil                                                                                                            | 0.07                           |
| 23                     | 3g. Lithosperse 700S CS (Kaolin Clay)                                                                                            | 0.01                           |
| 24                     | 3h. Cobalt Magnesium Mix Drier (Containing 12.20 % Cobalt 2-Ethylhexaonate & 37.3 % Magnesium Ethylhexaonate in Vegetable Ester) | 0.02                           |
| 25                     | 3i. Pumpable Orange Flush(pigment content 34 % and solid content 36 % resin contents )                                           | 0.01                           |

*Handwritten signature/initials*

**Export Item: 4)** Black Offset Ink with Drier (Pigment content 21% +/-3% and Solid Resin 36 % +/-3%)

**Import Items:**

| Sr. No. of application | Item Description                                                                                                                 | Quantity Recommended ( in kg.) |
|------------------------|----------------------------------------------------------------------------------------------------------------------------------|--------------------------------|
| 26                     | 4a. Carbon Black                                                                                                                 | 0.19                           |
| 27                     | 4b. Alkali Blue Flush (Pigment Content 40%+/-2% AND Solid Resin 40%+/-2%)                                                        | 0.05                           |
| 28                     | 4c. Polyethylene Wax compound.                                                                                                   | 0.05                           |
| 29                     | 4d. Varnishes ( Oil soluble phenolic resin based varnish (high viscosity) solid resin content 54%+/-2%.                          | 0.35                           |
| 30                     | 4e. PTFE (Poly Tetra Fluro Ethylene) Wax Compound .                                                                              | 0.02                           |
| 31                     | 4f. Heavy Mineral Oil.                                                                                                           | 0.1                            |
| 32                     | 4g. Varnishes ( Oil soluble phenolic resin based varnish (Low viscosity) solid resin content 53%+/-2%.                           | 0.16                           |
| 33                     | 4h. Cobalt Magnesium Mix Drier (Containing 12.20 % Cobalt 2-Ethylhexanoate & 37.3 % Magnesium Ethylhexanoate in Vegetable Ester) | 0.02                           |
| 34                     | 4i. Lithosperse 700S CS (Kaolin Clay)                                                                                            | 0.01                           |
| 35                     | 4j. Coxi-Oxiretarder                                                                                                             | 0.02                           |
| 36                     | 4k. Alkyd Resin Namely Soya Long Oil Alkyd Resin Having Solid Content 100%                                                       | 0.05                           |

  
(NAND LAL)  
Consultant  
04.07.2016

DGFT(NC)

No 7/247/16 - TSU on 5/7/16

10/12